# Twelfth Lok Sabha IV Session (22/02/1999 to 22/04/1999)

#### LOK SABHA

BULLETIN — PART I
(Brief Record of Proceedings)

Monday, February 22, 1999/Phalguna 3, 1920 (Saka)

No. 65

1.05 P.M.

#### 1. National Anthem

The National Anthem was played.

1.06 P.M.

# 2. President's Address—Laid on the Table

Secretary-General laid on the Table a copy of the President's Address (Hindi and English versions) to both Houses of Parliament assembled together on the 22nd February, 1999.

# 3. Obituary References

The Speaker made references to the passing away of King Hussein of Jordan, Prof. G.G. Swell, a member of Third, Fourth, Fifth, Eighth and Eleventh Lok Sabha and a former Deputy Speaker of Lok Sabha, Shri Shivendra Bahadur Singh, a member of Seventh, Eighth and Tenth Lok Sabha, Shri K.T. Achuthan, a member of First Lok Sabha and Shri R.G. Tiwari, a member of Fifth and Seventh Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

#### 1.15 P.M.

## 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Proclamation (Hindi and English versions) dated the 10th February, 1999 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Goa published in Notification No. G.S.R. 94(E) in Gazette of India dated the 10th February, 1999, under article 356 (3) of the Constitution.
  - (ii) A copy of the order (Hindi and English versions) dated the 10th February, 1999 made by the President in pursuance of sub-clause
     (i) clause (c) of the above Proclamation published in Notification No. G.S.R. 95(E) in Gazette of India dated the 10th February, 1999.
- (2) A copy each of the Reports (Hindi and English versions) of the Governor of Goa dated the 3rd and 8th February, 1999 to the President.
- (3) (i) A copy of the Proclamation (Hindi and English versions) dated the 12th February, 1999 issued by the President under clause (i) of article 356 of the Constitution in relation to the State of Bihar published in Notification No. G.S.R. 107(E) in Gazette of India dated the 12th February, 1999, under article 356 (3) of the Constitution.
  - (ii) A copy of the order (Hindi and English versions) dated the 12th February, 1999 made by the President in pursuance of sub-clause (i) clause (c) of the above Proclamation published in Notification No. G.S.R. 108(E) in Gazette of India dated the 12th February, 1999.
- (4) A copy each of the Reports (Hindi and English versions) of the Governor of Bihar dated the 18th September, 1998 and the 11th February, 1999 to the President.
- (5) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Patents (Amendment) Ordinance, 1999 under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.

- (6) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Urban Land (Ceiling and Regulation) Ordinance, 1999 under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.
- (7) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Companies (Amendment) Ordinance, 1999 under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.
- (8) A copy each of the following Ordinances (Hindi and English versions) under article 123(2)(a) of the Constitution:—
  - (i) The Finance (No. 2) Amendment Ordinance, 1998 (No. 20 of 1998), promulgated by the President on the 31st December, 1998.
  - (ii) The Companies (Amendment) Ordinance, 1999 (No. 1 of 1999), promulgated by the President on the 7th January, 1999.
  - (iii) The Prasar Bharati (Broadcasting Corporation of India) Amendment Ordinance, 1999 (No. 2 of 1999), promulgated by the President on the 7th January, 1999.
  - (iv) The Patents (Amendment) Ordinance, 1999 (No. 3 of 1999), promulgated by the President on the 8th January, 1999.
  - (v) The Central Vigilance Commission Ordinance, 1999 (No. 4 of 1999), promulgated by the President on the 8th January, 1999 together with a corrigendum thereto in Hindi version only.
  - (vi) The Urban Land (Ceiling and Regulation) Repeal Ordinance, 1999 (No. 5 of 1999), promulgated by the President on the 11th January, 1999.
  - (vii) The Salaries, Allowances and Pension of members of Parliament (Amendment) Ordinance, 1999 (No. 6 of 1999), promulgated by the President on the 18th January, 1999.

(9) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Central Vigilance Commission Ordinance, 1999 under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.

## 1.16 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 23rd February, 1999)

S. GOPALAN, Secretary-General.

## BULLETIN - PART I

(Brief Record of Proceedings)

Tuesday, February 23, 1999/Phalguna 4, 1920 (Saka)

No. 66

11 A.M.

## 1. Starred Questions

Starred Question Nos. 1—3 were orally answered. Replies to Starred Question Nos. 4—20 were laid on the Table.

## 2. Unstarred Ouestions

Replies to Unstarred Question Nos. 1—232 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy of the Foreign Contribution (Regulation) (Amendment) Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 8(E) in Gazette of India dated the 4th January, 1999, under sub-section
   of section 30 of the Foreign Contribution (Regulation) Act, 1976.
- (2) A copy of the Border Security Force (Amendment) Rules, 1999 (Hindi and English versions) published in Notification No. S.O. 55(E) in Gazette of India dated the 2nd February, 1999, under sub-section (3) of section 141 of the Border Security Force Act, 1968.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Cooperative Store Limited, Super Bazar, New Delhi, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cooperative Store Limited, Super Bazar, New Delhi, for the year 1995-96.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1996-97.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1996-97, together with Audit Report thereon.
  - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1996-97.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Veda Vidya Pratishthan, Ujjain, for the year 1997-98 alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Veda Vidya Pratishthan, Ujjain, for the year 1997-98.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Warangal, for the year 1997-98 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Warangal, for the year 1997-98.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 1997-98 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Teacher Education, New Delhi, for the year 1997-98.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

## 4. Assent to Bills

- (I) Secretary-General laid on the Table the following Seven Bills passed by the Houses of Parliament during the last session and assented to by the President since a report was last made to the House on the 2nd December, 1998:—
  - (1) The Oilfields (Regulation and Development) Amendment Bill, 1998;
  - (2) The Delhi Development Authority (Validation of Disciplinary Powers) Bill, 1998;
  - (3) The High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 1998;
  - (4) The Customs (Amendment) Bill, 1998;
  - (5) The Appropriation (Railways) No. 4 Bill, 1998;
  - (6) The Appropriation (No. 4) Bill, 1998; and
  - (7) The Income-Tax (Second Amendment) Bill, 1998.
- (II) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following five Bills passed by the Houses of Parliament during the last session and assented to by the President:—
  - (1) The Export-Import Bank of India (Amendment) Bill, 1998; -
  - (2) The Cotton Ginning and Pressing Factories (Repeal) Bill, 1998;
  - (3) The High Denomination Bank Notes (Demonetisation) Amendment Bill, 1998;
  - (4) The Railway Claims Tribunal (Amendment) Bill, 1998; and
  - (5) The Leaders and Chief Whips of Recognised Parties and Groups in Parliament (Facilities) Bill, 1998.

#### 5. Panel of Chairman

The Speaker announced that he had under Rule 9 of the Rules of Procedure and Conduct of Business in Lok Sabha, nominated the following members on the Panel of Chairmen:—

- 1. Shri K Pradhani
- 2. Dr. Laxminarayan pandey
- 3. Prof. Rita Verma
- 4. Shri K. Yerrannaidu
- 5. Shri V. Sathiamoorthy
- 6. Shri Basudeb Acharia
- 7. Shri Beni Prasad Verma
- 8. Shri Raghuvansh Prasad Singh
- 9. Shri P. C. Chacko

# 6. Reports of the Public Accounts Committee

Shri Manoranjan Bhakta presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- Fourth Report on Action Taken on 17th Report of Public Accounts Committee (Eleventh Lok Sabha) on Heavy loss arising from joint venture operation.
- (2) Fifth Report on Action Taken on 11th Report of Public Accounts Committee (Eleventh Lok Sabha) on Union Government Appropriation Accounts (1994-95)—Postal Services.

## 7. Motion for Election to Committee

Dr. Murli Manohar Joshi moved the following motion:-

"That in pursuance of the provision XVIII in paragraph 1 of the Government of India, Archaeological Survey of India, Resolution No. 9-1/97-E&E, dated 15.12.1998, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the Central Advisory Board of Archaeology, subject to the other provisions of the said Resolution."

The motion was adopted.

(Due to interruptions in the House the Lok Sabha adjourned at 12.05 P.M. and re-assembled at 2 P.M.)

## 2.01 P.M.

## 8. Matter under rule 377

Shri Amar Pal Singh raised a matter regarding need to utilise the capacity of Sugar Mills to produce power.

(Due to continued interruptions in the House, the Lok Sabha adjourned for the day.)

2.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 24th February, 1999)

S. GOPALAN, Secretary-General.

MGIP(PLU)MRND-4595LS-23-02-1999.

## **BULLETIN** — PART I

(Brief Record of Proceedings)

Wednesday, February 24, 1999/Phalguna 5, 1920 (Saka)

\*

No. 67

11 A.M.

## 1. Starred Questions

Starred Question Nos. 21—23 were orally answered. Replies to Starred Question Nos. 24—40 were laid on the Table.

## 2. Unstarred Ouestions

Replies to Unstarred Question Nos. 233—367 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A Copy of the 'Economic Survey, 1998-99' (Hindi and English versions).
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 1997-98.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 1997-98, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coconut Development Board, Kochi, for the year 1997-98.
  - (iv) A copy of the Comments of the Board (Hindi and English versions) on the Audit Report on the Accounts of the Coconut Development Board, Kochi, for the year 1997-98.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) The All India Services (Death-cum-Retirement Benefits) Third Amendment Rules, 1998 published in Notification No. G.S.R. 719 (E) in Gazette of India dated the 7th December, 1998.
  - (ii) The All India Services (Death-cum-Retirement Benefits)
     Amendment Rules, 1999 published in Notification No. G.S.R.
     35 (E) in Gazette of India dated the 14th January, 1999.
  - (iii) The Indian Administrative Service (Pay) Seventh Amendment Rules, 1998 published in Notification No. G.S.R. 1 in Gazette of India dated the 2nd January, 1999.
  - (iv) The Indian Police Service (Pay) Twenty Second Amendment Rules, 1998 published in Notification No. G.S.R. 2 in Gazette of India dated the 2nd January, 1999.
  - (v) The Indian Forest Service (Pay) Third Amendment Rules, 1998 published in Notification No. G.S.R. 3 in Gazette of India dated the 2nd January, 1999.

# 4. Report of the Committee on Private Member's Bills and Resolutions

Shri P.M. Sayeed presented the First Report (Hindi and English versions) of the Committee on Private Member's Bills and Resolutions.

## 5. Report of the Railway Convention Committee

Shri Bijoy Krishna Handique presented Second Report (Hindi and English versions) of Railway Convention Committee on 'Rate of Dividend for 1998-99 and other ancillary matters' along with Minutes relating thereto.

# 6. Report of Standing Committee on Finance

Shri Murli Deora presented the Thirteenth Report (Hindi and English versions) of the Standing Committee on Finance on the Constitution (Eighty-Fifth Amendment) Bill, 1998.

(Lok Sabha adjourned at 13.03 P.M. and re-assembled at 2.07 P.M.)

#### 7. Matters under Rule 377

- 1. Shri Ashok Pradhan raised a matter regarding need to stop telecast 'Shaktiman' and other such serials/advertisements adversely affecting minds of children.
- 2. Shri Annasaheb M.K. Patil raised a matter regarding need to send a central team to assess damages caused to various crops due to unseasonal hailstorm in several parts of Maharashtra and release adequate funds to compensate the farmers.
- 3. Shri K.S. Rao raised a matter regarding need to ensure that Indian Airlines flights are not cancelled at last minute.
- 4. Col. (Retd.) Sona Ram Choudhary raised a matter regarding need for special economic package for backward areas of Western Rajasthan.
- 5. Shri Bheru Lal Meena raised a matter regarding need to increase quota of foodgrains to Rajasthan through P.D.S.
- 6. Shri Sunil Khan raised a matter regarding need to withdraw move for joint venture on Captive Power Plants of Steel Plants of Durgapur, Bhilai and Rourkela.
- 7. Shri Rizwan Zahir Khan raised a matter regarding need to provide adequate funds to State Govt. of U.P. for construction of *Pucca* bridge at Pipraghat on Rapti river at Utrolla-Tulsipur highway in Balrampur Parliamentary Constituency.
- 8. Shri M.C. Dhamotharan raised a matter regarding need to declare Cuddalore Port as a major port in Tamil Nadu.
- 9. Prof. Ajit Kumar Mehta raised a matter regarding need to set up a Peasants' Welfare Fund to render assistance to farmers affected by natural calamities.
- 10. Shri Ramdas Athawale raised a matter regarding need to take stern action against the persons responsibile for destroying certain precious items at the office of Cricket Control Board in Mumbai, Maharashtra.
- 11. Shri Krishan Lal Sharma raised a matter regarding need to regularise unauthorised colonies in Delhi.
- 12. Dr. Ramesh Chand Tomar raised a matter regarding need to open a C.G.H.S. dispensary at Ghaziabad, U.P.

# 8. Statutory Resolution --- Adopted

Time taken: 3 hrs. 17 mts.

## Shri L.K. Advani moved the following resolution:—

"That this House approves the Proclamation issued by the President on the 10th February, 1999 under article 356 of the Constitution in relation to the State of Goa."

The following members took part in the debate:-

- (1) Shri K.S. Rao
- (2) Shri Satya Pal Jain
- (3) Shri Mohan Singh
- (4) Shri Uttamsingh Pawar
- (5) Shri Suresh Kurup
- (6) Shri Anant Gangaram Geete
- (7) Shri Ajay Chakraborty
- (8) Shri Kharabela Swain
- (9) Shri N.K. Premachandran
- (10) Shri Chinnappa Gopal
- (11) Dr. Bizay Sonkar Shastri
- (12) Shri Lalu Prasad
- (13) Dr. Ramkrishna Kusmaria
- (14) Prof. Jogendra Kawade
- (15) Shri Chetan Chauhan
- (16) Shri Ram Nagina Mishra
- (17) Shri Ramesh Chandra Dwivedi
- (18) Shri Shailendra Kumar
- (19) Smt. Bhavna Chikhalia

Shri L.K. Advani replied to the debate.

The Resolution was adopted.

## 5.37 P.M.

# 9. Report of Business Advisory Committee

Shri P. R. Kumaramangalam presented the Ninth Report of the Business Advisory Committee.

5.49 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 25th February, 1999)

S. GOPALAN, Secretary-General.

#### **BULLETIN** — PART I

(Brief Record of Proceedings)

Thursday, February 25, 1999/Phalguna 6, 1920 (Saka)

#### No. 68

#### 11 A.M.

## 1. Obituary References

The Speaker made references to the passing away of Shri Mohan Lal Pipil, a member of Sixth Lok Sabha and Shri G. Narayan Reddy, a member of Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

## 11.04 A.M.

## 2. Starred Questions

Starred Question Nos. 41 and 42 were orally answered. Replies to Starred Question Nos. 43—60 were laid on the Table.

## 3. Unstarred Questions

Replies to Unstarred Question Nos. 368—597 were laid on the Table.

# 4. Report of the Standing Committee on Communications

SHRI SOMNATH CHATTERJEE presented the Eighth Report (Hindi and English versions) of the Standing Committee on Communications on Doordarshan — Production of Programmes in-house and by outside Producers relating to the Ministry of Information and Broadcasting.

# 5. Report of the Standing Committee on Defence

SQN. LDR. KAMAL CHAUDHRY presented the Fourth Report (Hindi and English versions) of the Standing Committee on Defence on 'The Advanced let Trainer'.

# 6. Reports of the Standing Committee on Home Affairs

SHRI MOTILAL VORA laid on the Table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:—

- (1) Fiftieth Report on the Lokpal Bill, 1998;
- (2) Fifty-first Report on the Central Vigilance Commission Bill, 1998; and
- (3) Fifty-second Report on the Notaries (Amendment) Bill, 1997.

## 7. Evidence tendered before the Standing Committee on Home Affairs

SHRI MOTILAL VORA laid on the Table a copy each of Evidence tendered before the Standing Committee on Home Affairs on the (i) Lokpal Bill, 1998; (ii) Central Vigilance Commission Bill, 1998 and (iii) Notaries (Amendment) Bill, 1997.

# 8. Report of the Standing Committee on Science and Technology, Environment and Forests

PROF. RADHIKA RANJAN PRAMANIK laid the Sixty-third Report (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests on aspects related to Food Preservation & safety measures of the Ministry of Science & Technology (Department of Scientific & Industrial Research).

# 9. Motion regarding Ninth Report of the Business Advisory Committee

Shri P. R. Kumaramangalam moved the following motion:—

"That this House do agree with the Ninth Report of the Business Advisory Committee presented to the House on the 24th February, 1999."

The motion was adopted.

12.09 P.M.

# 10. The Budget (Railways) --- 1999-2000

Shri Nitish Kumar presented a statement of the estimated receipts and expenditure of the Government of India for the year 1999-2000 in respect of Railways.

(Lok Sabha adjourned at 1.11 P.M. and re-assembled at 2.31 P.M.)

#### 11. Matters under Rule 377

- (1) Shri Shyam Bihari Mishra raised a matter regarding need to provide funds to State Government of Uttar Pradesh for construction of lift canal on river Ganges between village Kakin and Kalyanpur in Kanpur.
- (2) Shri Raj Narain Passi raised a matter regarding need to declare Bansgaon Parliamentary Constituency in Gorakhpur district of U.P. as industrially backward.
- (3) Shri Ravindra Kumar Pandey raised a matter regarding need to constitute a committee consisting of experts and people's representatives to look into the working of Central Coal Fields Ltd.
- (4) Shri Bijoy Krishna Handique raised a matter regarding need to formulate an action plan to check elephants' depredation in Assam.
- (5) Smt. Panabaka Lakshmi raised a matter regarding need for creation of a new Railway Division at Bitragunta or Nellore or Gudur in Andhra Pradesh on South Central Railway.
- (6) Smt. Jayanti Patnaik raised a matter regarding need to declare Berhampur-Raipur State road as National Highway.
- (7) Shri T. Govindan raised a matter regarding need to sanction more funds for repair of the National Highways in Kerala.
- (8) Shri Hari Kewal Prasad raised a matter regarding need to ensure payment of dues to sugarcane growers and labourers of sugar mills under British India Company, U.P.
- (9) Shri Tathagat Satpathy raised a matter regarding need to run Delhi—Bhubaneshwar Rajdhani Express daily.
- (10) Prof. Premsingh Chandumajra raised a matter regarding need to amend Motor Vehicles Act to increase loading capacity of trucks.
- (11) Shri K. Parymohan raised a matter regarding need to direct S.S.C. to withdraw cancellation of appointment orders issued to nineteen persons from Tamilnadu for appointment in Accountant General's Office in Karnataka.
- (12) Shri Rampal Singh raised a matter regarding need to provide funds for early completion of power sub-station at Dumariaganj, U.P.

#### 2.49 P.M.

## 12. Transfer of Private Members' Business

On the suggestion of the Minister of Parliamentary Affairs, the House agreed to transfer the Private Members' Business (Bills) fixed for Friday, the 26th February, 1999 to Thursday, the 4th March, 1999 in order to make available more time for discussion and voting on the Statutory Resolution seeking approval of the proclamation issued by the President on the 12th February, 1999 under article 356 of the Constitution in relation to the State of Bihar.

#### 2.52 P.M.

# 13, Statutory Resolution-Under Consideration.

Time taken: - 5 hrs. 08 mts.

Shri L.K. Advani moved the following resolution:-

"That this House approves the Proclamation issued by the President on the 12th February, 1999 under article 356 of the Constitution in relation to the State of Bihar."

The following members took part in the debate:—

- (1) Shri Sharad Pawar
- (2) Prof. Rita Verma
- (3) Shri Somnath Chatterjee
- (4) Shri Krishan Lal Sharma
- (5) Shri Lalu Prasad
- (6) Shri Prabhunath Singh
- (7) Dr. Shakeel Ahmad (Speech unfinished)

The discussion was not concluded.

#### 8 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 26th February, 1999)

S. GOPALAN, Secretary-General.

MGIP(PLU)MRND-4733LS-25-02-1999.

## BULLETIN - PART I

(Brief Record of Proceedings)

Friday, February 26, 1999/Phalguna 7, 1920 (Saka)

No. 69

11 A.M.

## 1. Starred Questions

Starred Question Nos. 61 — 64 were orally answered. Replies to Starred Question Nos. 65—80 were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Question Nos. 598-827 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Notification No. S.O. 71(E) (Hindi and English versions) published in Gazette of India dated the 3rd February, 1999 making certain amendments in the Notification No. S.O. 477(E) dated the 25th July, 1991, under sub-section (2H) of section 29B of the Industries (Development and Regulation) Act, 1951.
- (2) A copy of the Patents (Amendments) Rules, 1998 (Hindi and English versions) published in Notification No. S.O. 1029(E) in Gazette of India dated the 2nd December, 1998, under section 160 of the Patents Act, 1970.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, New Delhi, for the year 1997-98, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Entrepreneurship and Small Business Development, New Delhi, for the year 1997-98.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials, New Delhi, for the year 1997-98, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Cement and Building Materials, New Delhi, for the year 1997-98.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Annual Report (Hindi and English versions) on the working of the Industrial and Commercial Undertakings of the Central Government (Public Enterprises Survey) for the year 1997-98 (Volumes I to III).
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council of India, Cochin, for the year 1997-98, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cashew Export Promotion Council of India, Cochin, for the year 1997-98.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1997-98, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chemicals and Allied Products Export Promotion, Calcutta, for the year 1997-98.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics Export Promotion Council, Mumbai, for the year 1997-98, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Plastics Export Promotion Council, Mumbai, for the year 1997-98.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Overseas Construction Council of India, Mumbai, for the year 1997-98, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Overseas Construction Council of India, Mumbai, for the year 1997-98.
- (12) A copy of the Leaders and Chief Whips of Recognised Parties and Groups in Parliament (Telephone and Secretarial Facilities) Rules, 1999 (Hindi and English versions) published in Notification No. G.S.R. 66(E) in Gazette of India dated the 5th February, 1999, under subsection (2) of section 4 of the Leaders and Chief Whips of Recognised Parties and Groups in Parliament (Facilities) Act, 1998, together with a corrigendum thereto published in Notification No. G.S.R. 117(E) dated the 17th February, 1999.
- (13) A copy of the Mineral Concession (Amendment) Rules, 1999 (Hindi and English versions) published in Notification No. G.S.R. 9(E) in Gazette of India dated the 4th January, 1999, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act. 1957.
- (14) A copy each of the following notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 396 (E) published in Gazette of India dated the 18th July, 1998 together with an explanatory memorandum seeking to amend Notification No. 23/98-Cus., dated the 2nd June, 1998.
  - (ii) G.S.R. 397 (E) published in Gazette of India dated the 18th July, 1998 together with an explanatory memorandum seeking to amend Notification No. 12/97-Cus., dated the 1st March, 1997 so as to fully exempt certain items mentioned therein from Special Customs duty leviable thereon.
  - (iii) G.S.R. 398 (E) published in Gazette of India dated the 18th July, 1998 together with an explanatory memorandum seeking to amend Notification No. 36/97-Cus., dated the 11th April, 1997.

- (iv) G.S.R. 615 (E) published in Gazette of India dated the 13th October, 1998 together with an explanatory memorandum making certain amendments in the Notification No. 23/98-Cus., dated the 2nd June, 1998.
- (v) G.S.R. 691 (E) published in Gazette of India dated the 20th November, 1998 together with an explanatory memorandum making certain amendments in Notification No. 12/97-Cus., dated the 1st March, 1997.
- (vi) G.S.R. 697 (E) published in Gazette of India dated the 24th November, 1998 together with an explanatory memorandum making certain amendments in the Notification No. 23/98-Cus., dated the 2nd June, 1998.
- (vii) G.S.R. 21 (E) published in Gazette of India dated the 8th January, 1999 together with an explanatory memorandum regarding exemption to goods specified in the Notification when Imported into India from Pakistan, from the whole of the basic and additional duties of Customs leviable thereon.
- (viii) G.S.R. 705 (E) published in Gazette of India dated the 27th November, 1998 together with an explanatory memorandum seeking to fully exempt polyester subbed Base imported for use in the manufacture of X-ray films for medical and Industrial and graphic art films, from special Additional Duty.
  - (ix) G.S.R. 706 (E) published in Gazette of India dated the 27th November, 1998 together with an explanatory memorandum making certain amendments in the Notification No. 23/98-Cus., dated the 2nd June, 1998.
  - (x) G.S.R. 707 (E) published in Gazette of India dated the 27th November, 1998 together with an explanatory memorandum making certain amendments in the Notification No. 12/97-Cus., dated the 1st March, 1997 so as to exempt the Special Customs duty on microprocessors for automatic data processing machines, other than motherboards.
  - (xi) G.S.R. 708 (E) published in Gazette of India dated the 27th November, 1998 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated the 23rd July, 1996 so as to extend the validity of exemption upto the 31st October, 1999.

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- (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:—
  - (i) G.S.R. 409 (E) published in Gazette of India dated the 24th July, 1998 together with an explanatory memorandum seeking to rescind the Notification No. 7/98-Cus., dated the 16th April, 1998.
  - (ii) G.S.R. 496 (E) published in Gazette of India dated the 14th August, 1998 together with an explanatory memorandum seeking to impose anti-dumping duty on Bisphenol A imported into India when originating in or exported from Japan at the rate of Rs. 8434/-MT.
  - (iii) G.S.R. 497 (E) published in Gazette of India dated the 14th August, 1998 together with an explanatory memorandum seeking to rescind Notification No. 102/94-Cus., dated the 11th March, 1994.
  - (iv) G.S.R. 636 (E) published in Gazette of India dated the 22nd October, 1998 together with an explanatory memorandum seeking to impose final anti-dumping duty on magnesium originating in or exported from People's Republic of China.
  - (v) G.S.R. 637 (E) published in Gazette of India dated the 22nd October, 1998 together with an explanatory memorandum seeking to rescind Notification No. 19/98-Cus., dated the 4th May, 1998.
  - (vi) G.S.R. 681 (E) published in Gazette of India dated the 17th November, 1998 together with an explanatory memorandum seeking to impose final anti-dumping duties on imports of GPPS and HIPS types of Polyestyrene originating in or exported from Malaysia, Taiwan, Japan and Republic of Korea.
  - (vii) G.S.R. 682 (E) published in Gazette of India dated the 17th November, 1998 together with an explanatory memorandum seeking to rescind Notification No. 43/98-Cus., dated the 30th June, 1998.

- (viii) G.S.R. 683 (E) published in Gazette of India dated the 17th November, 1998 together with an explanatory memorandum seeking to impose anti-dumping duty on acrylic fibre when originating in or exported from Japan, Spain, Portugal and Italy.
  - (ix) G.S.R. 698 (E) published in Gazette of India dated the 24th November, 1998 together with an explanatory memorandum seeking to impose provisional anti-dumping duties on Lovasatin originating in or exported from China PR.
  - (x) G.S.R. 699 (E) published in Gazette of India dated the 24th November, 1998 together with an explanatory memorandum seeking to impose provisional anti-dumping duties on Citric acid originating in or exported from China PR.
  - (xi) G.S.R. 700 (E) published in Gazette of India dated the 24th November, 1998 together with an explanatory memorandum seeking to impose provisional anti-dumping duties on Ortho Chloro Benzaldehyde originating in or exported from China PR.
- (16) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act. 1944:—
  - (i) G.S.R. 399(E) published in Gazette of India dated the 18th July, 1998 together with an explanatory memorandum seeking to reduce the rate of duty from Rs. 60 per metre length to Rs. 45 per metre length of the machines per shift for embroidery machines utilised for manufacturing specified type of embroidery.
  - (ii) G.S.R. 400(E) published in Gazette of India dated the 18th July, 1998 together with an explanatory memorandum making certain amendments in the Notifications mentioned therein.
  - (iii) G.S.R. 401(E) published in Gazette of India dated the 18th July, 1998 together with an explanatory memorandum making certain amendments in the Notification No. 5/98-CE, dated the 2nd June, 1998 so as to prescribe effective rates of duty on specified goods.
  - (iv) G.S.R. 402(E) published in Gazette of India dated the 18th July, 1998 together with an explanatory memorandum making certain

- amendments in the Notification Nos. 8/98-CE and 9/98-CE, dated the 2nd June, 1998.
- (v) G.S.R. 403(E) published in Gazette of India dated the 18th July, 1998 together with an explanatory memorandum making certain amendments in the Notification No. 22/96-CE, dated the 23rd July, 1996.
- (vi) G.S.R. 404(E) published in Gazette of India dated the 18th July, 1998 together with an explanatory memorandum seeking to provide concessional rate of excise duty on specified fabrics.
- (vii) G.S.R. 701(E) published in Gazette of India dated the 24th November, 1998 together with an explanatory memorandum making certain amendments in the Notification No. 5/98-CE, dated the 2nd June, 1998 so as to reduce excise duty on betelnut powder known as supari.
- (viii) The Central Excise (First Amendment) Rules, 1999 published in Notification No. G.S.R. 22(E) in Gazette of India dated the 11th January, 1999, together with an explanatory memorandum.
  - (ix) G.S.R. 109(E) published in Gazette of India dated the 15th February, 1999 together with an explanatory memorandum seeking to waive payment of excise duty on casting cleared for manufacture of sewing machine for the period commencing from the 1st March, 1994 to the 8th October, 1997.
  - (x) G.S.R. 10(E) published in Gazette of India dated the 4th January, 1999 together with an explanatory memorandum making certain amendments in the Notification No. 20/97-CE, dated the 11th April, 1997 so as to increase the rate of Central Excise duty.
  - (xi) The Adhoc Exemption Order No. 74/12/98-CX dated the 4th January, 1999 together with an explanatory memorandum regarding exemption to M/s Indian Rare Earths Limited from payment of Central Excise duty chargeable on clearance of goods in domestic Tariff Area for the period between 15 September, 1987 to 28 February, 1997 on account of restrictions imposed on export of final products manufactured by the company.

- (xii) The Central Excise (Third Amendment) Rules, 1999 published in Notification No. G.S. R. 78(E) in Gazette of India dated the 9th February, 1999 together with an explanatory memorandum.
- (17) A copy of the Notification No. G.S.R. 597(E) (Hindi and English versions) published in Gazette of India dated the 7th October, 1998 together with an explanatory memorandum seeking to bring into force the provisions of section 116 of the Finance Act (No. 2) of 1998 with effect from the 16th October, 1998 including the levy of service tax on services specified in section 66 of the Finance Act, 1994, issued under section 116 of the Finance Act, 1998.
- (18) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:—
  - (i) The Service Tax (Amendment) Rules, 1998 published in Notification No. G.S.R. 598(E) in Gazette of India dated the 7th October, 1998 together with an explanatory memorandum.
  - (ii) G.S.R. 599(E) published in Gazette of India dated the 7th October, 1998 together with an explanatory memorandum seeking to exempt from the whole of service tax, the taxable service rendered in India to a client in respect of Overseas Projects for which payment is made in convertible foreign exchange.
  - (iii) G.S.R. 600 (E) published in Gazette of India dated the 7th October, 1998 together with an explanatory memorandum seeking to exempt from the whole of service tax, the taxable service provided by a Security Agency to a client in relation to the services of providing safe deposit lockers or Security or safe vaults for security of movable property.
  - (iv) G.S.R. 601(E) published in Gazette of India dated the 7th October, 1998 together with an explanatory memorandum seeking to provide exemption from the whole of service tax the taxable services, other than of auditing and accounting, provided by a practising Chartered Accountant to a client in his professional capacity.
  - (v) G.S.R. 602(E) published in Gazette of India dated the 7th October, 1998 together with an explanatory memorandum

seeking to exempt from the service tax the taxable services provided by a mechanised slaughter house in relation to the slaughtering of bovine animals.

- (19) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
  - (i) The Income-tax (First Amendment) Rules, 1999 published in Notification No. S.O. 13(E) in Gazette of India dated the 8th January, 1999.
  - (ii) The Income-tax (Third Amendment) Rules, 1999 published in Notification No. S.O. 23(E) in Gazette of India dated the 20th January, 1999.
  - (iii) The Income-tax (Fourth Amendment) Rules, 1999 published in Notification No. S.O. 33(E) in Gazette of India dated the 27th January, 1999.
  - (iv) The Income-tax (28th Amendment) Rules, 1998 published in Notification No. S.O. 1113(E) in Gazette of India dated the 24th December, 1998.
  - (v) The Income-tax (Second Amendment) Rules, 1999 published in Notification No. S.O. 20(E) in Gazette of India dated the 15th January, 1999.
- (20) A copy each of the following Notifications (Hindi and English versions) issued under Income-tax Act, 1961:—
  - (i) S.O. 89 (E) published in Gazette of India dated the 9th February, 1999 containing corrigendum to the Notification No.S.O. 919(E) dated the 22nd October, 1998.
  - (ii) S.O. 90(E) published in Gazette of India dated the 9th February, 1999 containing corrigendum to the Notification No. S.O. 920(E) dated the 22nd October, 1998.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Social and Economic Change, Bangalore, for the year 1997-98, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Social and Economic Change, Bangalore, for the year 1997-98.

- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Forum of Financial Writers and Institute of Economic Journalism, New Delhi, for the year 1997-98, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Forum of Financial Writers and Institute of Economic Journalism, New Delhi, for the year 1997-98.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Studies in Industrial Development, for the year 1997-98, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Studies in Industrial Development, New Delhi, for the year 1997-98.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Acharyakul, Paunar, Wardha, for the year 1996-97, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Acharyakul, Paunar, Wardha, for the year 1996-97.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council for Research on International Economic Relations, New Delhi, for the year 1997-98, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Council for Research on International Economic Relations, New Delhi, for the year 1997-98.
- (27) A copy of the Twenty-Eighth valuation Report as at 31st March, 1998 of the Life Insurance Corporation of India (Hindi and English versions).

- (28) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Statement regarding Review by the Government of the working of the Cement Corporation of India Limited, New Delhi, for the year 1997-98.
  - (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

## 4 Report of the Standing Committee on Defence

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Sqn. Ldr. Kamal Chaudhry presented the Fifth Report (Hindi and English versions) of the Standing Committee on Defence on the 'Army Cantonments.'.

# 5. Reports of the Standing Committee on Urban and Rural Development (1998-99)

Shri Kishan Singh Sangwan presented the following Report's (Hindi and English versions) of the Standing Committee on Urban and Rural Development:

- Thirteenth Report on Action Taken by the Government on the recommendations contained in the First Report of the Standing Committee on Urban & Rural Development (Eleventh Lok Sabha) on Demands for Grants (1996-97) of the Department of Rural Development (Ministry of Rural Areas & Employment).
- (2) Fourteenth Report on Action Taken by the Government on the recommendations contained in the Eleventh Report of the Standing Committee on Urban & Rural Development (Eleventh Lok Sabha) on Demands for Grants (1997-98) of the Department of Urban Development (Ministry of Urban Affairs & Employment).
  - (3) Fifteenth Report on Action Taken by the Government on the recommendations contained in the Ninth Report of the Standing Committee on Urban & Rural Development (Eleventh Lok Sabha) on Demands for Grants (1997-98) of the Department of Wastelands Development (Ministry of Rural Areas & Employment).

# 6. Report of the Standing Committee on Human Resource Development

Shri Shankar Pannu laid on the table a copy (Hindi and English versions) of the Eighty-first Report of the Standing Committee on Human Resource Development on Value Based Education.

# 7. Statement by Ministers

- (i) The Minister of Parliamentary Affairs made a statement regarding Government Business for Thursday, the 4th and Friday, the 5th March, 1999.
- (ii) The Minister of External Affairs made a statement on Prime Minister's visit to Pakistan.

#### 8. Motions for Elections to Committees

(i) Shri Madhukar Sirpotdar moved the following motion:—

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1999 and ending on the 30th April, 2000."

The motion was adopted.

(ii) Shri Manoranjan Bhakta moved the following motion:—

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1999 and ending on the 30th April, 2000."

The motion was adopted.

(iii) Shri Manoranjan Bhakta moved the following motion:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1999 and ending on the 30th April, 2000 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

<sup>\*</sup> Made at 2.07 P.M.

# (iv) Shri Manbendra Shah moved the following motion:---

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 1999 and ending on the 30th April, 2000."

The motion was adopted.

# (v) Shri Manbendra Shah moved the following motion:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 1999 and ending on the 30th April, 2000 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

# (vi) Shri Kariya Munda to moved the following motion :-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 1999 and ending on the 30th April, 2000."

The motion was adopted.

# (vii) Shri Kariya Munda to moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 1999 and ending on the 30th April, 2000 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(viii) Shri P.R. Kumaramangalam on behalf of Shri Ramakrishna Hegde moved the following motion:—

"That in pursuance of Section 4(3) (f) of the Tea Act, 1953 read with rules 4(1)(b) and 5(1) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board to be reconstituted for a period of three years w.e.f. 1 April, 1999, subject to other provisions of the said Act and the Rules made thereunder"

The motion was adopted.

(ix) Shri P.R. Kumaramangalam on behalf of Shri Ramakrishna Hegde moved the following motion:—

"That in pursuance of Section 3(3) (b) of the Spices Board Act, 1986 read with rules 4(1) (b) and 5(1) of the Spices Board Rules, 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Spices Board to be reconstituted for a period of 3 years w.e.f. 29.3.1999, subject to other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

# 9/ Government Bill — Introduced

The Finance (No. 2) Amendment Bill, 1999.

# 10. Statement Regarding Ordinance - Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Finance (No. 2) Amendment Ordinance, 1998, was laid on the Table.

# 11. Statutory Resolution —Adopted

Time taken: — 13 hrs. 59 mts.

Discussion on the following Resolution moved by Shri L.K. Advani on the 25th February 1999 continued:—

"That this House approves the Proclamation issued by the President on the 12th February, 1999 under article 356 of the Constitution in relation to the State of Bihar." The following members took part in the debate:-

(1) Dr. Shakeel Ahmad

(Lok Sabha adjourned at 1.07 P.M. and re-assembled at 2.07 P.M.)

- (2) Shri Indrajit Gupta
- (3) Shri Chandra Shekhar
- (4) Shri Mulayam Singh Yadav
- (5) Shri R. Muthiah
  - (6) Kumari Mayawati
  - (7) Shri George Fernandes
  - (8) Shri S. S. Palanimanickam
  - (9) Shri Madhukar Sirpotdar
- (10) Shri N. K. Premachandran
- (11) Shri R. S. Gavai
- (12) Prof. Saifuddin Soz
- (13) Kumari Mamata Banerjee
- (14) Shri Kinzarapu Yerrannaidu
- (15) Shri G. M. Banatwalla
- (16) Shri Kishan Singh Sangwan
- (17) Prof. Prem Singh Chandumajra
- (18) Shri Sushil Kumar Shinde
- (19) Shri Bir Singh Mahato
- (20) Dr. Jayanta Rongpi
- (21) Shri Sultan Salaluddin Owaisi
- (22) Shri Shakuni Chowdhary
- (23) Shri Tathagata Satpathy

Shri L. K. Advani replied to the debate.

On the Resolution, the House divided; Ayes 279; Noes 250. Accordingly, the Resolution was adopted.

#### 11.13 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 27th February, 1999).

S. GOPALAN, Secretary-General.

MGIP(PLU)MRND-4803LS-26-02-1999.

## **BULLETIN** — PART I

(Brief Record of Proceedings)

Saturday, February 27, 1999/Phalguna 8, 1920 (Saka)

No. 70

11 A.M.

# 1. The Budget (General)—1999-2000

Shri Yashwant Sinha presented a statement of the estimated receipts and expenditure of the Government of India for the year 1999-2000.

12.52 P.M.

# 2. Government Bill-Introduced

The Finance Bill, 1999.

12.54 P.M.

(The Lok Sabha adjourned till 11 A.M. on Thursday, the 4th March, 1999).

S. GOPALAN, Secretary-General.

## BULLETIN — PART I

(Brief Record of Proceedings)

Thursday, March 4, 1999/Phalguna 13, 1920 (Saka)

No. 71

#### 11 A.M.

# 1. Obituary References

The Speaker made references to the passing away of Shri A.M. Chellachami, a member of Fifth Lok Sabha and Shri Ram Naresh Singh, a member of Ninth and Tenth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

#### 11.04 A.M.

## 2. Starred Questions

Starred Question Nos. 122 and 124—126 were orally answered. Replies to Starred Question Nos. 121, 123 and 127—140 were laid on the Table.

Replies to Starred Question Nos. 81—100 and 101 120 respectively listed for the 1st March, 1999 and the 3rd March, 1999 were also laid on the Table as the sittings fixed for these days were cancelled.

## 3. Unstarred Ouestions

Replies to Unstarred Question Nos. 1237-1463 were laid on the Table.

Replies to Unstarred Question Nos. 828—1057 and 1058—1236 respectively listed for the 1st March, 1999 and the 3rd March, 1999 were also laid on the Table.

(Due to interruptions in the House, the Lok Sabha adjourned at 11.55 A.M. and re-assembled at 1.30 P.M.)

## 4. Papers Laid on the Table

The following papers were laid on the Table:--

- (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses, New Delhi, for the year 1997-98, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Defence Studies and Analyses, New Delhi, for the year 1997-98.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Iron Ore Mines, Manganese Ore Mines and Chrome Ore Mines Labour Welfare Fund (Amendment) Rules, 1999 (Hindi and English versions) published in Notification No. G.S.R. 51(E) in Gazette of India dated the 27th January, 1999, under sub-section (4) of section 12 of the Iron Ore Mines, Manganese Ore Mines and Chrome Ore Mines Labour Welfare Fund Act, 1976.
  - (4) A copy of the Limestone and Dolomite Mines Labour Welfare Fund (Amendment) Rules, 1999 (Hindi and English versions) published in Notification No. G.S.R. 52(E) in Gazette of India dated the 27th January, 1999, under sub-section (4) of section 16 of the Limestone and Dolomite Mines Labour Welfare Fund Act, 1972.
  - (5) A copy of the Officers of Parliament (Advances for Motor-Car) Amendment Rules, 1999 (Hindi and English versions) published in Notification No. G.S.R. 132(E) in Gazette of India dated the 23rd February, 1999, under sub-section (2) of section 11 of the Salaries and Allowances of Officers of Parliament Act, 1953.
  - (6) A copy of the Leaders of Opposition in Parliament (Advance for Motor-Car) Amendment Rules, 1999 (Hindi and English versions) published in Notification No. G.S.R. 133(E) in Gazette of India dated the 23rd February, 1999, under sub-section (3) of section 10 of the Salary and Allowances of Leaders of Opposition in Parliament Act, 1977.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre of Films for Children and Young People, Mumbai, for the year 1997-98, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Centre of Films for Children and Young People, Mumbai, for the year 1997-98.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

## 5. Report of Standing Committee on Railways

Kumari Mamata Banerjee presented the Second Report (Hindi and English versions) of the Standing Committee on Railways on Action Taken by the Government on the recommendations and observations contained in the Sixth Report (Eleventh Lok Sabha) on 'Demand for Grants (1997-98)' of the Ministry of Railways.

## 6. Reports of the Standing Committee on Transport and Tourism

Shri Chaman Lal Gupta laid on the table a copy each (Hindi and English versions) of the following reports of the Standing Committee on Transport & Tourism:—

- (1) Thirty-fifth report on functioning of Air India.
- (2) Thirty-sixth report on Major Port Trusts (Amendment) Bill, 1998.

# 7. Evidence tendered before the Standing Committee on Transport and Tourism

Shri Chaman Lal Gupta laid on the table a copy of the Evidence tendered before the Standing Committee on Transport & Tourism on the Major Port Trusts (Amendment) Bill, 1998.

## 8. Report of Standing Committee on Finance

Dr. Bikram Sarkar presented the Twelfth Report (Hindi and English versions) of the Standing Committee on Finance on the Prevention of Money Laundering Bill, 1998.

1.48 P.M.

## 9. The Goa Budget - 1999-2000

Shri Yashwant Sinha presented a statement of estimated receipts and expenditure of the State of Goa for the year 1999-2000.

## 10. Supplementary Demands for Grants (Goa) — 1998-1999

Shri Yashwant Sinha presented a Statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the State of Goa for 1998-1999.

(Due to interruptions in the House the Lok Sabha adjourned at 1.50 P.M. and re-assembled at 3.30 P.M.)

3.31 P.M.

# 11. Motion Regarding First Report of the Committee on Private Members' Bills and Resolutions

Prof. Saifuddin Soz moved the following motion:-

"That this House do agree with the First Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th February, 1999".

The motion was adopted.

3.33 P.M.

#### 12. Private Members' Bills-Introduced

- (1) The Ragpicking and other Vagabond Street Children (Rehabilitation and Welfare) Bill, 1999, by Dr. T. Subbarami Reddy.
- (2) The National Child Welfare Board, Bill, 1998, by Dr. T. Subbarami Reddy.
- (3) The Youth Welfare Bill, 1998, by Dr. T. Subbarami Reddy.
- (4) The Constitution (Amendment) Bill, 1999 (Insertion of new articles 75A and 164A), by Dr. T. Subbarami Reddy.
- 5) The Constitution (Amendment) Bill, 1998 (Insertion of new article 9A), by Shri Vaiko.

- (6) The Constitution (Amendment) Bill, 1999 (Amendment of article 179), by Shri K.C. Kondaiah.
- (7) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1999 (Amendment of the Schedule), by Shri Bijoy Krishna Handique.
- (8) The Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1999 (Amendment of section 8, etc.), by Shri Bhagwan Shankar Rawat.
- (9) The Land Acquisition (Amendment) Bill, 1999 (Insertion of new section 54-A), by Shri Bhagwan Shankar Rawat.
- (10) The Fundamental Rights Enforcement Tribunals Bill, 1999, by Shri Bhagwan Shankar Rawat.
- 13. Private Members' Bill —Motion seeking leave of the House for Introduction Under Consideration.

The Constitution (Amendment) Bill, 1999 (Omission of article 44, etc.)

The motion for leave to introduce the Bill moved by Shri Aditya Nath was opposed.

(Due to continued interruptions in the House the Lok Sabha adjourned for the day).

3.44 P.M.

(The Lok Sabha adjourned till 11 A.M. on Friday, the 5th March, 1999)

S. GOPALAN, Secretary-General.

#### LOK SABHA

#### BULLETIN - PART I

(Brief Record of Proceedings)

Friday, March 5, 1999/Phalguna 14, 1920 (Saka)

No. 72

11 A.M.

#### 1. Starred Questions

Starred Question Nos. 144—147 were orally answered. Replies to Starred Question Nos. 141—143 and 148—160 were laid on the Table.

#### 2. Unstarred Ouestions

Replies to Unstarred Question Nos. 1464—1693 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Entrepreneurship, Guwahati, for the year 1997-98 alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Entrepreneurship, Guwahati, for the year 1997-98.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Coir Board, Kochi, for the year 1997-98, under section 19 of the Coir Industry Act, 1953.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Coir Board, Kochi, for the year 1997-98.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

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- (5) (i) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Kochi for the year 1997-98, together with Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of the Coir Board, Kochi, for the year 1997-98.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Small Industry Extension Training, Hyderabad, for the year 1995-96, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Small Industry Extension Training, Hyderabad, for the year 1995-96.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Small Industry Extension Training, Hyderabad, for the year 1996-97, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Small Industry Extension Training, Hyderabad, for the year 1996-97.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Small Industry Extension Training, Hyderabad, for the year 1997-98, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Small Industry Extension Training Hyderabad, for the year 1997-98.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 1997-98, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tobacco Board, Guntur, for the year 1997-98.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Mumbai, for the year 1997-98, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cotton Textiles Export Promotion Council, Mumbai, for the year 1997-98.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy each of the following Notifications (Hindi and English versions) Under section 159 of Customs Act, 1962:—
  - (i) G.S.R. 11(E) published in Gazette of India dated the 4th January, 1999 together with an explanatory memorandum making certain amendments in the Notification mentioned therein so as to increase the rate of basic customs duty on gold imported by eligible passengers and designated agencies.
  - (ii) G.S.R. 18(E) published in Gazette of India dated the 6th January, 1999 together with an explanatory memorandum making certain amendments in the Notification No. 12/97-Cus., dated the 1st March, 1997.
  - (iii) G.S.R. 31(E) published in Gazette of India dated the 14th January, 1999 together with an explanatory memorandum making certain amendments in the Notification No. 23/98-Cus., dated the 2nd June, 1998 so as to increase basic customs duty from 5 percent to 20 percent ad valorem on imported refined sugar including white crystal sugar and raw sugar.

- (iv) G.S.R. 59(E) published in Gazette of India dated the 1st February, 1999 together with an explanatory memorandum making certain amendments in the Notification No. 12/97-Cus., dated the 1st March, 1997.
- (18) A copy each of the following Notifications (Hindi and English versions) Under section (7) of section 9A of Customs Tariff Act, 1975:—
  - (i) G.S.R. 44(E) published in Gazette of India dated the 22nd January, 1999 together with an explanatory memorandum seeking to impose final anti-dumping duty on Ortho Chloro Benzaldehyde when imported into India and originating in the Peoples Republic of China at the rates specified in the notification.
  - (ii) G.S.R. 45(E) published in Gazette of India dated the 22nd January, 1999 together with an explanatory memorandum seeking to rescind notification No. 95/98-Cus., dated the 24th November, 1998.
  - (iii) G.S.R. 53(E) published in Gazette of India dated the 29th January, 1999 together with an explanatory memorandum seeking to impose final anti-dumping duties on Lovastatin, when imported into India, and originating in the Peoples Republic of China, at the rates specified in the notification.
  - (iv) G.S.R. 54(E) published in Gazette of India dated the 29th January, 1999 together with an explanatory memorandum seeking to rescind notification No. 93/98-Cus., dated the 24th November, 1998.
  - (v) G.S.R. 60(E) published in Gazette of India dated the 2nd February, 1999 together with an explanatory memorandum seeking to impose provisional anti-dumping duties on P Tert Butyl Catechol, originating in or imported from France, at the rates specified in the notification.
  - (vi) G.S.R. 64(E) published in Gazette of India dated the 5th February, 1999 together with an explanatory memorandum seeking to impose anti-dumping duties on Theophyllence and Caffeine when originating in or imported from the Peoples Republic of China, and imported into India at the rates specified in the notification.

- (vii) G.S.R. 65(E) published in Gazette of India dated the 5th February, 1999 together with an explanatory memorandum seeking to recind the notification No. 152/95-Customs, dated the 20th October, 1995.
- (viii) G.S.R. 709(E) published in Gazette of India dated the 27th November, 1998 together with an explanatory memorandum seeking to impose final anti-dumping duty on HR coils, strips, sheets and plates (including boiler quality plates).
- (19) A copy of the Income-tax (26th Amendment) Rules, 1998 (Hindi and English versions) published in Notification No. S.O. 1079(E) in Gazette of India dated the 16th December, 1998, under section 296 of the Income-tax Act, 1961, together with an explanatory memorandum.
- (20) A copy of the Notification No. G.S.R. 405(E) (Hindi and English versions) published in Gazette of India dated the 18th July, 1998 together with an explanatory memorandum seeking to exempt from the whole of the service tax, the taxable services provided to any person by a tour operator in relation to a tour upto the 31st March, 2000, under sub-section (4) of section 94 of the Finance Act, 1994.
- (21) A copy of the Coinage (Standard Weight and Remedy of Commemorative Coins) of the Hundred Rupees (containing Silver 50%, Copper 40% Nikel 5% and Zinc 5%), Fifty Rupees, Ten Rupees and Two Rupees (Containing Copper 75% and Nickel 25%) coined in the memory of "Deshbandhu Chittaranjan Das" Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 733(E) in Gazette of India dated the 11th December, 1998, under sub-section (3) of section 21 of the Coinage Act, 1906.
- (22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Statement regarding Review by the Government of the Working of the Nepa Limited, East Nimar, for the year 1997-98.
  - (ii) Annual Report of the Nepa Limited, East Nimar, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned (22) above.

## 4/ Report of the Standing Committee on Defence

SQN. LDR. KAMAL CHAUDHRY presented the Sixth Report (Hindi and English versions) of the Standing Committee on Defence on 'Ordnance Factories'.

# 5. Reports of the Standing Committee on Urban and Rural Development (1998-99)

SHRI KISHAN SINGH SANGWAN presented the following Reports (Hindi and English versions) of the Standing Committee on Urban and Rural Development:

- (1) Sixteenth Report on Action Taken by the Government on the recommendations contained in the Twelfth Report of the Standing Committee on Urban & Rural Development (Eleventh Lok Sabha) on Demands for Grants (1997-98) of the Department of Urban Employment & Poverty Alleviation (Ministry of Urban Affairs & Employment).
- (2) Seventeenth Report on Action Taken by the Government on the recommendations contained in the Eighth Report of the Standing Committee on Urban & Rural Development (Eleventh Lok Sabha) on Demands for Grants (1997-98) of the Department of Rural Development (Ministry of Rural Areas & Employment).
- (3) Eighteenth Report on Action Taken by the Government on the recommendations contained in the Fifth Report of the Standing Committee on Urban & Rural Development (Eleventh Lok Sabha) on Demands for Grants (1996-97) of the Department of Rural Employment & Poverty Alleviation (Ministry of Rural Areas & Employment).
- Nineteenth Report on Action Taken by the Government on the recommendations contained in the Tenth Report of the Standing Committee on Urban & Rural Development (Eleventh Lok Sabha)

on Demands for Grants (1997-98) of the Department of Rural Employment & Poverty Alleviation (Ministry of Rural Areas & Employment).

## 6. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 8th March, 1999.

## 7, Demands for Excess Grants (Railways) 1996-97

SHRI NITISH KUMAR presented a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of the Budget (Railways) for 1996-97.

## 8. Supplementary Demands for Grants (Railways) 1998-99

SHRI NITISH KUMAR presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (Railways) for 1998-99.

## 9. Government Bills-Withdrawn

- (1) The Essential Commodities (Amendment) Bill, 1998.
- (2) The Urban Land (Ceiling and Regulation) Repeal Bill, 1998.

#### 10. Government Bills-Introduced

- The Essential Commodities (Amendment) Bill, 1999.
- (2) The Recovery of debts due to Banks and Financial Institutions (Amendment) Bill, 1999.
- (3) The Salary, allowances and Pension of Members of Parliament (Amendment) Bill, 1999.
- (4) The Urban Land (Ceiling and Regulation) Repeal Bill, 1999.

# 11. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Salary, Allowances and Pension of Members or Parliament (Amendment) Ordinance, 1999 was laid on the Table.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.11 P.M.)

<sup>\*</sup> At 2.18 P.M.

<sup>\*</sup>At 2.19 P.M.

#### 2.25P.M.

#### \* 12 Statutory Resolution-Negatived

Shri V. V. Raghavan moved the following resolution:—

"That this House disapproves of the Companies (Amendment) Ordinance, 1999 (No. 1 of 1999) promulgated by the President on 7th January, 1999."

After discussion as indicated in para 13(i) below, the Resolution was negatived.

## 13. Government Bills - Passed

\*(i) The Companies (Amendment) Bill, 1998.

Further Clause-by-Clause consideration of the Bill continued.

Shri Rajo Singh took part in the combined debate on the Resolution (vide para 12 above and clause-by-clause consideration of the Bill).

Dr. M. Thambi Durai replied to the debate.

Clauses 2 to 10 were adopted.

Clause 11 was adopted, as amended.

Clauses 12 and 13 were adopted.

Clause 14 was adopted, as amended.

Clauses 15 and 16 were adopted.

Clauses 17 to 19 were adopted, as amended.

Clause 20 was adopted.

Clause 21 was adopted, as amended.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Dr. M. Thambi Durai.

The motion was adopted and the Bill as amended was passed.

<sup>\*</sup>Discussed together.

#### 2.53 P.M.

(ii) The Finance (No. 2) Amendment Bill, 1999.

The motion for consideration moved by Shri Yashwant Sinha was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

#### 2.58 P.M.

## 13. Private Member's Resolution — Under consideration

Further discussion on the following resolution moved by Dr. Asim Bala on the 17th July, 1998 continued:—

"This House urges upon the Government to take concrete and effective steps to rehabilitate the sick Public Sector Undertakings under the control of the Central Government and formulate a comprehensive policy to improve the functioning of the Public sector undertakings."

The following members took part in the debate:—

- (1) Shri Kharabela Swain
- (2) Shri Basudeb Acharia
- (3) Shri Subrata Mukherjee
- (4) Shri Raghuvansh Prasad Singh
- (5) Shri Mohan Singh
- (6) Shri Satya Pal Jain
- (7) Dr. Laxminarayan Pandey
- (8) Shri Aditya Nath

- (9) Shri K. D. Sultanpuri
- (10) Prof. Jogendra Kawade
- (11) Shri V. V. Raghavan (Speech Unfinished)

The discussion was not concluded and the House was adjourned for want of quorum.

5.36 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 8th March 1999)

S. GOPALAN, Secretary-General.

MGIP(PLU)MRND-5001LS-05-03-1999.

#### LOK SARHA

#### BULLETIN — PART I

(Brief Record of Proceedings)

Monday, March 8, 1999/Phalguna 17, 1920 (Saka)

No. 73

11 A.M.

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## 1. Reference

The Deputy Speaker made a reference to the loss of lives including some IAF personnel in a crash of an Indian Air Force AN 32 transport aircraft in Pappan Kalan in South West Delhi, on 7 March, 1999.

Thereafter members stood in silence for a short while as a mark of respect to the deceased.

#### 2. Starred Questions

Starred Question Nos. 161—163 were orally answered. Replies to Starred Question Nos. 164—180 were laid on the Table.

#### 3. Unstarred Questions

Replies to Unstarred Question Nos. 1694—1923 were laid on the Table.

#### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Draft Notification No. 2/32/98-CL-V (Hindi and English versions) directing that the provisions of sub-section (2A) of section 217 of the Companies Act, 1956 shall not apply to Air India Limited, New Delhi, a Government Company, under sub-section (2) of section 620 of the said Act.
- (2) A copy of the Visvesvaraya Iron and Steel Limited and Steel Authority of India Limited (Amalgamation) Order, 1998 (Hindi and

- English versions) published in Notification No. S.O. 1124(E) in Gazette of India dated the 29th December, 1998, under sub-section (5) of Section 396 of the Companies Act, 1956.
- (3) A copy of the Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1999 (Hindi and English versions) published in Notification No. G.S.R. 23(E) in Gazette of India dated the 12th January, 1999, under sub-section (3) of section 642 of the Companies Act, 1956.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Unani Medicine, Bangalore, for the year 1997-98 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Unani Medicine, Bangalore, for the year 1997-98.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga & Naturopathy, New Delhi, for the year 1997-98 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Yoga & Naturopathy, New Delhi, for the year 1997-98.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 1997-98 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Naturopathy, Pune, for the year 1997-98.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Morarji Desai National Institute of Yoga, New Delhi, for the year 1997-98 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Morarji Desai National Institute of Yoga, New Delhi, for the year 1997-98.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 1997-98 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 1997-98.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Kerosene (Restriction on Use and Fixation of Ceiling Price) (Amendment) Order, 1998 (Hindi and English versions) published in Notification No. G.S.R. 638(E) in Gazette of India dated the 23rd October, 1998 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 1997-98, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Oil Industry Development Board, New Delhi, for the year 1997-98.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the Environment (Protection) Act, 1986:—
  - (i) S.O. 334(E) published in Gaz the of India dated the 20th April, 1998 making certain amendments in Coastal Regulation Zone published in Notification No. S.O. 114(E) dated the 19th February, 1991.

- (ii) S.O. 873(E) published in Gazette of India dated the 30th September, 1998 making certain amendments in Coastal Regulation Zone published in Notification No. S.O. 114(E) dated the 19th February, 1991.
- (iii) S.O. 1122(E) published in Gazette of India dated the 29th December, 1998 making certain amendments in Coastal Regulation Zone published in Notification No. S.O. 114(E) dated the 19th February, 1991.
- (iv) S.O. 104(E) published in Gazette of India dated the 12th February, 1999 making certain amendments in Kerala Coastal Zone Management Authority published in Notification No. S.O. 1001(E) dated the 26th November, 1998.
- (v) S.O. 825(E) published in Gazette of India dated the 17th September, 1998 notifying Pachmarhi Region as an Eco-Sensitive Zone.
- (18) A copy each of the Notification Nos. S.O. 991(E) to S.O. 1004(E) published in Gazette of India dated the 26th November, 1998 constituting National Coastal Zone Management Authority and Coastal Zone Management Authorities for all the Coastal States/ Union Territories, under sub-sections (1) and (3) of section 3 of the Environment (Protection) Act, 1986.
- (19) A copy of the 2-T Oil (Regulation of Supply and Distribution) Order, 1998 (Hindi and English versions) published in Notification No. G.S.R. 778(E) in Gazette of India dated the 31st December, 1998, issued under sub-sections (1) and (2) of section 3 of the Environment (Protection) Act, 1986.
- (20) A copy of the Environment (Protection) (Second Amendment) Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 7 in Gazette of India dated the 2nd January, 1999, under section 26 of the Environment (Protection) Act, 1986.
- (21) A copy of the National Highways (manner of depositing the amount by the Central Government with the competent authority for acquisition of land) Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 12(E) in Gazette of India dated the 4th January, 1999 under sub-section (3) of section 9 of the National Highways Act, 1956.

- (22) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trust Act, 1963:—
  - (a) (i) Annual Accounts of the Jawaharlal Nehru Port Trust, Mumbai, for the year 1997-98, together with Audit Report thereon.
    - (ii) Review by the Government of the working of the Jawaharlal Nehru Port Trust, Mumbai, for the year 1997-98.
  - (b) (i) Annual Accounts of the Mumbai Port Trust for the year 1997-98, together with Audit Report thereon.
    - (ii) Review by the Government of the working of the Mumbai Port Trust for the year 1997-98.
- (23) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 1997-98.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cochin Port Trust, Cochin, for the year 1997-98.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) A copy of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trust Act, 1963:—
  - (i) G.S.R. 525(E), published in Gazette of India dated the 26th August, 1998 approving the Mormugao Port Employees (Conduct) Amendment Regulations 1998.
  - (ii) G.S.R. 603(E) published in Gazette of India dated the 7th October, 1998 approving the Calcutta Ports Trust Employees (Conduct) Amendment Regulations, 1998.
  - (iii) G.S.R. 657(E) published in Gazette of India dated the 5th November, 1998 approving the Cochin Port Trust Employees (HBA) Family Benefit Regulations, 1998.

- (iv) G.S.R. 665(E) published in Gazette of India dated the 10th November, 1998 approving the New Mangalore Port Employees (Recruitment, Seniority & Promotion) Amendment Regulations, 1998.
- (v) G.S.R. 666(E) published in Gazette of India dated the 10th November, 1998 approving the Mormugao Port Employees (Children's Education Allowances) Amendment Regulations, 1998.
- (vi) G.S.R. 667(E) published in Gazette of India dated the 10th November, 1998 approving the New Mangalore Port Trust Employees (R.S.P.) Amendment Regulations, 1998.
- (vii) G.S.R. 688(E) published in Gazette of India dated the 19th November, 1998 approving the New Mangalore Port Trust (RSP) Amendment Regulations, 1998.
- (viii) G.S.R. 711(E) published in Gazette of India dated the 30th November, 1998 approving the Cochin Port Employees (Conduct) Amendment Regulations, 1998.
  - (ix) G.S.R. 717(E) published in Gazette of India dated the 3rd December, 1998 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1998.
  - (x) G.S.R. 755(E) published in Gazette of India dated the 18th December, 1998 approving the New Mangalore Port Trust (RSP) Amendment Regulations, 1998.
  - (xi) G.S.R. 777(E) published in Gazette of India dated the 30th December, 1998 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1998.
  - (xii) G.S.R. 32(E) published in Gazette of India dated the 14th January, 1999 approving the New Mangalore Port Trust Employees (RSP) Amendment Regulations, 1999.
- (xiii) G.S.R. 38(E) published in Gazette of India dated the 15th January, 1999 approving the Mumbai Port Trust Employees (Leave) Amendment Regulations, 1999.

- (xiv) G.S.R. 42(E) published in Gazette of India dated the 21st January, 1999 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1999.
- (xv) G.S.R. 43(E) published in Gazette of India dated the 21st January, 1999 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1999.
- (xvi) G.S.R. 84(E) published in Gazette of India dated the 10th February, 1999 approving the Amendment to New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Regulations, 1999.
- (xvii) G.S.R. 86(E) published in Gazette of India dated the 10th February, 1999 approving the Amendment to New Mangalore Port Trust (Recruitment, Seniority and Promotion) Regulations, 1999.
- (xviii) G.S.R. 87(E) published in Gazette of India dated the 10th February, 1999 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1999.
  - (xix) G.S.R. 88 (E) published in Gazette of India dated the 10th February, 1999 approving the Amendment to New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Regulations, 1999.
  - (xx) G.S.R. 89 (E) published in Gazette of India dated the 10th February, 1999 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1999.
  - (xxi) G.S.R. 90 (E) published in Gazette of India dated the 10th February, 1999 approving the Amendment to New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Regulations, 1999.

- (xxii) G.S.R. 110(E) published in Gazette of India dated 15th February, 1999 approving the Amendment to Visakhapatnam Port Trust Employees (Classification, Control and Appeal) Regulations, 1999.
- (xxiii) G.S.R. 122(E) published in Gazette of India dated 18th February, 1999 approving the Amendment to Cochin Port Trust Employees (Recruitment, Seniority and Promotion) Regulations, 1999.
- (27) A copy of the Notification No. G.S.R. 411(E) (Hindi and English versions) published in Gazette of India dated the 24th July, 1998 containing Corrigendum to the Notification No. G.S.R. 345(E) dated the 15th June, 1998 issued under section 6 of the Indian Ports Act, 1908.

## 5. Resignation by Member

The Deputy Speaker informed the House that on the 25th February, 1999 the Speaker received a letter from Shri Ashok Gehlot, and elected Member from Jodhpur Parliamentary Constituency of Rajasthan, resigning from membership of Lok Sabha.

The Speaker had accepted his resignation with effect from 4 March, 1999.

## 6. Government Bill — Introduced

The National Trust for Welfare of persons with Autism. Cerebral Palsy Mental Retardation and Multiple Disability Bill, 1999.

## 7. Statements by Ministers

- (1) The Minister of Home Affairs made a statement regarding revocation of President's Rule in the State of Bihar.
- \*(2) The Minister of Defence made a statement regarding crash of an Indian Air Force aircraft near Indira Gandhi International Airport, New Delhi on 7 March, 1999.

(Lok Sabha adjoured at 1.50 P.M. and re-assembled at 2.55 P.M.)

2.58 P.M.

#### 8. Government Bill—Passed

The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1999.

<sup>\*</sup>Made at 2.55 P.M.

The motion for consideration of the Bill was moved by Shri P.R. Kumaramangalam.

The following Members took part in the debate:—

- (1) Shri Rajo Singh
- (2) Shri Mohan Singh
- (3) Shri K. Bapiraju
- (4) Shri Raghuvansh Prasad Singh
- (5) Shri Satya Pal Jain
- (6) Shri Shailendra Kumar
- (7) Shri Kalpnath Rai
- (8) Dr. Sushil Kumar Indora
- (9) Shri Prabhunath Singh
- (10) Shri Prabhudayal Katheria
- (11) Shri Ramdas Athawale
- (12) Shri Kharabela Swain
- (13) Shri B.M. Mensinkai

## Shri P. R. Kumaramangalam replied to the debate.

The Motion for Consideration was adopted and clause-by clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the enacting formula and the Long Title were also adopted.

The Motion that the Bill be passed was moved by Shri P.R. Kumaramangalam.

The Motion was adopted and the Bill was passed.

#### 4.10 P.M.

#### 9. Matters Under Rule 377

- (1) Shri Ganga Charan Rajput raised a matter regarding need to accord early clearance to the proposals of Uttar Pradesh Government to declare State Highways as national highways particulary the Kanpur-Sagar via Hamirpur.
- (2) Smt. Bhavana Chikhalia raised a matter regarding need to provide adequate funds for construction of Jetpur-Somnath National Highway in Gujarat.

- (3) Shri Ram Tahal Choudhary raised a matter regarding need to provide compensation to the people displaced due to construction of Swarnarekha Multi-purpose Irrigation Project in Bihar.
- (4) Shri Ashok Namdeo Mohol raised a matter regarding need to ensure early functioning of telephone exchanges in Pune district, Maharashtra.
- (5) Dr. Asim Bala raised a matter regarding need to construct a railway bridge over the by-pass on National Highway-34 at Shantipur West Bengal.
- (6) Shri Shailendra Kumar raised a matter regarding need to re-open the road way going to Civil Lines at Allahabad Railway Junction, U.P.
- (7) Shri C. Gopal raised a matter regarding need to review the decision to discontinue Kanyakumari Express Train running between Chendai Central and Kanyakumari.
- (8) Dr. Sushil Kumar Indora raised a matter regarding need to provide more funds to State Government of Haryana for providing relief to the people affected by flood in 1998.
- (9) Shri Rajvir Singh raised a matter regarding need to set up a gas based power station at Aonla in U.P.

#### 4.32 P.M.

## \*10. Statutory Resolution-Negatived

Shri V.V. Raghavan moved the following Resolution:—

"That this House disapproves of the Urban Land (Ceiling and Regulation) Repeal Ordinance, 1999 (No. 5 of 1999) promulgated by the President on 11th January, 1999."

After discussion as indicated in para 11 below, the Resolution was negatived.

#### \*11. Government Bill—Passed

The Urban Land (Ceiling and Regulation) Repeal Bill, 1999.

The motion for consideration of the Bill was moved by Shri Ram Jethmalani.

<sup>\*</sup>Discussed together.

The following members took part in the combined debate on the Resolution (vide para 10 above) and the motion for consideration of the Bill:—

- (1) Shri Bhagwan Shankar Rawat
- (2) Shri K.S. Rao
- (3) Shri Anil Basu
- (4) Shri Raghuvansh Prasad Singh
- (5) Prof. Jogendra Kawade
- (6) Shri Ganga Charan Rajput
- (7) Smt. Meira Kumar
- (8) Shri Varkala Radhakrishnan
- (9) Shri Shailendra Kumar
- (10) Shri Ram Narain Meena
- (11) Shri Mitra Sen Yadav

Shri Ram Jethmalani replied to the combined debate.

Shri V.V. Raghavan Spoke (by way of reply to his Statutory Resolution).

The Motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The Motion that the Billl be passed was moved by Shri Ram Jethmalani.

The Motion was adopted and the Bill was passed.

#### \*\*12. Report of Business Advisory Committee

Prof. P.J. Kurien presented the Tenth Report of the Business Advisory Committee.

8.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 9th March, 1999)

S. GOPALAN, Secretary-General.

MGIP(PLU)MRND--5075LS--08-03-1999.

<sup>\*\*</sup> At 6.24 P.M.

#### LOK SABHA

#### **BULLETIN** — PART I

(Brief Record of Proceedings)

Tuesday, March 9, 1999/Phalguna 18, 1920 (Saka)

No. 74

#### 11 A.M

## 1. Obituary References

The Speaker made reference to the passing away of Shri George Joseph Mundackal, who was a member of Seventh and Eighth Lok Sabhas.

Thereafter members stood in silence for a short while as a mark of respect to the deceased.

#### 11.03 A.M.

#### 2. Starred Questions

Starred Question Nos. 182 and 184—186 were orally answered. Replies to Starred Question Nos. 181, 183 and 187—200 were laid on the Table.

## 3. Unstarred Questions

Replies to Unstarred Question Nos. 1924—2155 were laid on the Table.

#### 4. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Foreign Contribution (Acceptance or Retention of Gifts or Presentation) Amendment Regulations, 1999 (Hindi and English versions) published in Notification No. S.O. 37(E) in Gazette of India dated the 27th January, 1999, under sub-section (3) of section 30 of the Foreign Contribution (Regulation) Act, 1976.

- (2) A copy each of the following Orders (Hindi and English versions) under sub-section (3) of section 12 of the Governors (Emoluments, Allowances and Privileges) Act, 1982:—
  - (i) Special Order dated the 22nd January, 1999 made by the President sanctioning additional funds under Schedule II to the Governor of Tamil Nadu for the financial year 1995-96.
  - (ii) Special Order dated the 22nd January, 1999 made by the President sanctioning additional funds under Schedule II to the Governor of Tamil Nadu for the financial year 1996-97.
- (3) A copy of the National Security Guard (Group 'C' Posts) Recruitment (Amendment) Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 254 in Gazette of India dated the 26th December, 1998, under sub-section (3) of section 139 of the National Security Guard Act, 1986.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Foundation for Communal Harmony, New Delhi, for the year 1996-97, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Foundation for Communal Harmony, New Delhi, for the year 1996-97.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Vegetable Oil Products (Regulation) Order, 1998 (Hindi and English versions) published in Notification No. G.S.R. 741(E) in Gazette of India dated the 16th December, 1998, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, New Delhi, for the year, 1997-98 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Warehousing Corporation, New Delhi, for the year 1997-98.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Auroville Foundation, Auroville, for the year 1997-98.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Auroville Foundation, Auroville, for the year 1997-98, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Auroville Foundation, Auroville, for the year 1997-98.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the All India Council for Technical Education, New Delhi, for the year 1996-97, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Council for Technical Education, New Delhi, for the year 1996-97.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Calicut, for the year 1997-98 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Calicut, for the year 1997-98.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training, Chennai, for the year 1997-98 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training Chennai, for the year 1997-98.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Chandigarh, for the year 1997-98 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technical Teachers' Training Institute, Chandigarh, for the year 1997-98.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Calcutta, for the year 1997-98 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technical Teachers' Training Institute. Calcutta, for the year 1997-98.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A Copy of the Annual Report (Hindi and English versions) of the District Primary Education Programme, Gujarat, for the year 1997-98 along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the District Primary Education Programme, Gujarat, for the year 1997-98.
- (22) Statement (Hindi and English verisons) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Agharkar Research Institute, Pune, for the year 1997-98 alongwith audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Agharkar Research Institute, Pune, for the year 1997-98.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1997-98 alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1997-98.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1996-97.
  - (ii) A copy of the Annual Review (Hindi and English versions) by the Government of the working of the Aligarh Muslim University, Aligarh, for the year 1996-97.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Lok Jumbish Parishad, Jaipur for the year 1997-98 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lok Jumbish Parishad, Jaipur, for the year 1997-98.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 1997-98.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the University of Hyderabad, Hyderabad, for the year 1997-98.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 1997-98 together with Audit Report thereon.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

- (35) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956—
  - (i) Review by the Government of the working of the National Scheduled Castes and Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 1997-98.
  - (ii) Annual Report of the National Scheduled Castes and Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 1997-98 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) A copy of the following Reports (Hindi and English versions) under Article 338 (6) of the Constitution:—
  - (i) Third Report of the National Commission for Scheduled castes and Scheduled Tribes for the years 1994-95 and 1995-96.
  - (ii) A copy of the Action Taken memorandum (Hindi and English versions) on the Third Report of the National Commission for Scheduled Castes and Scheduled Tribes for the years 1994-95 and 1995-96.
- (38) A copy of the Bureau of Indian Standards (Recruitment to Administration) Finance and Other Posts (Amendment) Regulations, 1998 (Hindi and English versions) published in Notification No. G.S.R. 757(E) in Gazette of India dated the 21st December, 1998 under section 39 of the Bureau of Indian Standards Act. 1986.

(Lok Sabha adjourned at 1.45P.M. and re-assembled at 2.50 P.M.)

## 5. Calling Attention

Dr. T. Subbarami Reddy called the attention of the Minister of Home Affairs to the situation arising out of killing of 22 Hindus by extremists in Jammu region and the action taken by the Government in regard thereto.

The Minister of Home Affairs made a statement in regard thereto.

6. Motion regarding Tenth Report of the Business Advisory Committee

Shri P. R. Kumaramangalam moved the following motion:—

"That this House do agree with the Tenth Report of the Business Advisory Committee presented to the House on the 8th March, 1999."

The motion was adopted.

#### 3.20 PM

## 7. Matters Under Rule 377

- (1) Shri Lal Bihari Tiwari raised a matter regarding need to restore services of specialist doctors in C.G.H.S. Dispensary No. 79, Vivek Vihar, Delhi.
- (2) Shri Ravindra Kumar Pandey raised a matter regarding need for construction of a road-over bridge in replacement of level crossing gate No. 14A, between Nimiyaghat and Parasnath Railway Station, Bihar.
- (3) Shri Satya Pal Jain raised a matter regarding need to review the decision to acquire 'Deep Complex' by Chandigarh Administration.
- (4) Shri Bachi Singh Rawat raised a matter regarding need to direct the State Government of U.P. to denotify 'Benap Bhumi' (unmeasured land) as forest land in Uttaranchal.
- (5) Dr. B.N. Reddy raised a matter regarding need to direct NABARD to provide interest free loans to Andhra Pradesh State Cooperative Bank for the benefit of farmers affected by natural calamities.
- (6) Shri Prasad Baburao Tanpure raised a matter regarding need for construction of new buildings for post offices at Rahuri and Sangamner Tehsils in Ahmadnagar district of Maharashtra.
- (7) Shri Hari Kewal Prasad raised a matter regarding need to take effective steps for early setting up of proposed power project at Bilthara Road, Ballia, U.P.
- (8) Smt. Krishna Bose raised a matter regarding need to increase positioning of modern aircraft at Netaji Subhas Airport, Calcutta.
- (9) Shri C. Kuppuswamy raised a matter regarding need to abolish duty on products made of non-conventional raw materials to protect the interests of domestic newsprint industry.
- (10) Shri N. Dennis raised a matter regarding need to take immediate steps for renovation of Andhra Victoria Marthanda Canal between Kanyakumari and Ernakulam.
- (11) Dr. Beatrix D' Souza raised a matter regarding need to reform the Christian Personal Laws and bring related Bills in current session of Parliament.

## 3.39 P.M.

## \*8. Statutory Resolution — Under Consideration.

Time Allotted: 4 hrs.

Time taken

: 3 hrs. 25 mts.

Balance

: 35 mts.

## Shri V. V. Raghavan moved the following Resolution:-

"That this House disapprove of the Patents (Amendment) Ordinance, 1999 (No. 3 of 1999) promulgated by the President on 8 January, 1999."

# 49. Government Bill — Under Consideration

The Patents (Amendment) Bill, 1998, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Sikander Bakht.

The following members took part in the combined debate on the Resolution (vide para 8 above) and the motion for consideration of the Bill:—

- (1) Shri Prithviraj D. Chavan
- (2) Shri Kharabela Swain
- (3) Shri Rupchand Pal
- (4) Dr. Subramanian Swamy
- (5) Shri Shailendra Kumar
- (6) Shrimati Geeta Mukherjee
- (7) Dr. Raghuvansh Prasad Singh (Speech Unfinished)

The discussion was not concluded.

#### 7.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 10th March, 1999.)

S. GOPALAN, Secretary-General.

<sup>\*</sup>Discussed together.

## **CORRIGENDA**

то

## BULLETIN-PART I No. 73

Dated 8.3.1999

Page 11 — After Sl. No. 3 read Sl. No. 3A — Shri Mohan Singh.

MGIP(PLU)MRND-5118LS-09-03-1999.

#### LOK SABHA

#### **BULLETIN** — PART I

(Brief Record of Proceedings)

Wednesday, March 10, 1999/Phalguna 19, 1920 (Saka)

#### No. 75

11 A.M.

#### 1. Starred Ouestions

Starred Question Nos. 201—204 were orally answered. Replies to Starred Ouestion Nos. 205—220 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 2156—2305 were laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the proclamation (Hindi and English versions) dated the 8th March, 1999 issued by the President under clause (2) of article 356 of the Constitution revoking the earlier proclamation issued by him on the 12th February, 1999 in relation to the State of Bihar published in Notification No. G.S.R. 198(E) in Gazette of India dated the 8th March, 1999, under article 356(3) of the Constitution.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for the year 1999-2000.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Rural Areas and Employment for the year 1999-2000.
- (4) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on assurances, promises and

# undertakings given by the Ministers during the various sessions of Eighth, Ninth, Tenth, Eleventh and Twelfth Lok Sabha:—

## Eighth Lok Sabha

(1)	Statement No. XLIII	Eleventh Session, 1998	
(2)	Statement No. XLII	Thirteenth Session, 1989	
(3)	Statement No. XXVII	Fourteenth Session, 1989	
	Ninth Lok Sa	bha	
(4)	Statement No. XLV	Second Session, 1990	13
	Tenth Lok Sai	bha	i. <b>1</b>
(5)	Statement No. XXXIV	Second Session, 1991	
(6)	Statement No. YXXVI	Fourth Session, 1992	
(7)	Statement No. XXX	Fifth Session, 1992	
(8)	Statement No. XXXIII	Sixth Session, 1993	
(9)	Statement No. XXVIII	Seventh Session, 1993	
(10)	Statement No. XXVIII	Eighth Session, 1993	
(11)	Statement No. XXVI	Ninth Session, 1994	
(12)	Statement No. XX	Twelfth Session, 1994	
(13)	Statement No. XVIII	Thirteenth Session, 1995	
(14)	Statement No. XV	Fourteenth Session, 1995	
	Eleventh Lok S	abha	
(15)	Statement No. X	Second Session, 1996	
(16)	Statement No. IX	Third Session, 1996	
(17)	Statement No. VIII	Fourth Session, 1997	$\mathcal{L}$
(18)	Statement No. VI	Fifth Session, 1997	*,
(19)	Statement No. VI	Sixth Session, 1997	
	Twelfth Lok Sa	ibha	
(20)	Statement No. IV	First Session, 1998	
(21)	Statement No. IV (Vol. I+II)	Second Session, 1998	
(22)	Statement No. I	Third Session, 1998	

- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Statement regarding Review by the Government of the working of the Electronics Corporation of India Limited, Hyderabad, for the year 1997-98.
  - (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Nuclear Power Corporation, Mumbai, for the year 1997-98.
  - (ii) Annual Report of the Nuclear Power Corporation, Mumbai, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (b) of (5) above.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Space for the year 1999-2000.
- (8) A copy of the Notification No. S.O. 44(E) (Hindi and English versions) published in Gazette of India dated the 28th January, 1999 fixing the price of Urea, Zincated Urea and Anhydrous Ammonia, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (9) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the State Farms Corporation of India for the year 1997-98 within the stipulated period of nine months after the close of the Accounting year.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the All India Federation of Co-operative Spinning Mills Limited, Mumbai, for the year 1997-98, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Federation of Co-operative Spinning Mills Limited, Mumbai, for the year 1997-98.

- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 1997-98, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Hydrology, Roorkee, for the year 1997-98.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Heavy Engineering Cooperative Limited, Pune, for the year 1997-98, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Heavy Engineering Cooperative Limited, Pune, for the year 1997-98.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1997-98.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1997-98, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Development Corporation, New Delhi, for the year 1997-98.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) Statement (Hindi and English versions) explaining reasons for not laying the Annual Accounts of the Indian Council of Agricultural Research for the year 1997-98 within the stipulated period on nine months after the close of the Accounting year.

- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the Maharashtra Land Development Corporation Limited, Pune, for the year 1996-97.
  - (ii) Annual Report of the Maharashtra Land Development Corporation Limited, Pune, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government of the working of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, for the year 1995-96.
    - (ii) Annual Report of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, for the year 1995-96, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Assam Agro Industries Development Corporation Limited, Guwahati, for the year 1992-93.
    - (ii) Annual Report of the Assam Agro Industries Development Corporation Limited, Guwahati, for the year 1992-93, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (22) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 1997-98, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Dairy Development Board, Anand, for the year 1997-98.
- (24) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 37 of the Administrative Tribunals Act. 1985:—
  - (i) The Tamil Nadu Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1998 published in Notification No. G.S.R. 746(E) in Gazette of India dated the 16th December, 1998.
  - (ii) The Central Administrative Tribunal (Staff) (Conditions of Service) Amendment Rules, 1998 published in Notification No. G.S.R. 747(E) in Gazette of India dated the 17th December, 1998.
  - (iii) The Central Administrative Tribunal, Stenographers Service (Group 'B' and 'C' Posts) Recruitment (Amendment) Rules, 1998 published in Notification No. G.S.R. 784(E) in Gazette of India dated the 31st December, 1998.
  - (iv) The Central Administrative Tribunal (Principal Private Secretary) Recruitment (Amendment) Rules, 1998 published in Notification No. G.S.R. 785(E) in Gazette of India dated the 31st December, 1998.
- (25) A copy of the Notification No. G.S.R. 748(E) (Hindi and English versions) published in Gazette of India dated the 17th December, 1998 fixing the 1st January, 1999, as the date on which the provisions of the sub-section (3) of section 14 of the Administrative Tribunal Act, 1985 shall apply to the organisations mentioned therein, issued under section 14 of the said Act.
- (26) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) The Indian Police Service (Fixation of Cadre Strength) Eighteenth Amendment Regulations, 1998 published in Notification No. G.S.R. 484(E) in Gazette of India dated the 7th August, 1998.

- (ii) The Indian Police Service (Pay) Eighteenth Amendment Rules, 1998 published in Notification No. G.S.R. 485(E) in Gazette of India dated the 7th August, 1998.
- (iii) The Indian Police Service (Fixation of Cadre Strength)
  Nineteenth Amendment Regulations, 1998 published in
  Notification No.G.S.R. 560(E) in Gazette of India dated the
  4th September, 1998.
- (iv) The Indian Police Service (Pay) Nineteenth Amendment Regulations, 1998 published in Notification No. G.S.R. 561(E) in Gazette of India dated the 4th September, 1998.
- (v) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1998 published in Notification No. G.S.R. 209 in Gazette of India dated the 31st October, 1998.
- (vi) The Indian Administrative Service (Pay) Sixth Amendment Rules, 1998 published in Notification No. G.S.R. 210 in Gazette of India dated the 31st October, 1998.
- (vii) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1998 published in Notification No. G.S.R. 617(E) in Gazette of India dated the 14th October, 1998.
- (viii) The Indian Forest Service (Pay) Third Amendment Rules, 1998 published in Notification No. G.S.R. 618(E) in Gazette of India dated the 14th October, 1998.
  - (ix) The Indian Police Services (Fixation of Cadre Strength)
    Twentieth Amendment Regulations, 1998 published in
    Notification No. G.S.R. 626(E) in Gazette of India dated the
    16th October, 1998.
  - (x) The Indian Police Services (Pay) Twenty First Amendment Regulations, 1998 published in Notification No. G.S.R. 627(E) in Gazette of India dated the 16th October, 1998.
- (xi) The Indian Administrative Services (Fixation of Cadre Strength) Sixth Amendment Regulations, 1998, published in Notification No. G.S.R. 787(E) in Gazette of India dated the 31st December, 1998.

- (xii) The Indian Administrative Services (Pay) Seventh Amendment Rules, 1998 published in Notification No. G.S.R. 788(E) in Gazette of India dated the 31st December, 1998.
- (xiii) The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 1994 published in Notification No. G.S.R. No. 105(E) in Gazette of India dated the 12th February, 1999.
- (xiv) The Indian Police Service (Pay) Amendment Regulations, 1999 published in Notification No. G.S.R. 106(E) in Gazette of India dated the 12th February, 1999.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for period from the 1st January to the 31st December, 1997.
  - (ii) A copy of the Memorandum (Hindi and English versions) explaining the reasons for non-acceptance of Commission's Advice.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Consumer Co-operative Society Limited (Kendriya Bhandar), New Delhi, for the year, 1997-98 alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Government Employees Consumer Co-operative Society Limited (Kendriya Bhandar), New Delhi, for the year, 1997-98.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

# 4. Report of the Committee on Private Members' Bills and Resolutions

Shri Bir Singh Mahato presented the Second Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

# 5. Report of the Estimates Committee

Shri Madhukar Sirpotdar presented the Fifth Report (Hindi and English versions) of the Estimates Committee on action taken by Government on the recommendations contained in their Third Report (Eleventh Lok Sabha) on Ministry of Urban Affairs and Employment (Department of Urban Development) — Delhi Development Authority.

# 6. Report of the Committee on Petitions

Shri Ajoy Mukhopadhyay presented the Second Report (Hindi and English versions) of the Committee on Petitions (Twelfth Lok Sabha).

# 7. Minutes of Committee on Absence of members from the sittings of the House

Kum. Vimla Verma laid on the Table Minutes (Hindi and English versions) of the sitting of the Committee on Absence of Members from the Sittings of the House held on 17 December, 1998.

# 8. Reports of Standing Committee on Energy (1998-99)

Shri K. Karunakaran presented the following reports (Hindi and English versions) of the Standing Committee on Energy:

- (1) Eleventh Report of the Standing Committee on Energy on the subject "Renovation and Modernisation of Power Plants".
- Twelfth Report on the Action Taken by the Government on the recommendations contained in the First Report of the Standing Committee on Energy (Twelfth Lok Sabha) on Demands for Grants (1998-99) of the Department of Atomic Energy.
  - (3) Thirteenth Report on the Action Taken by the Government on the recommendations contained in the Third Report of the Standing Committee on Energy (Twelfth Lok Sabha) on Demands or Grants (1998-99) of the Ministry of Non-Conventional Energy Sources.
- (4) Fourteenth Report on the Action Taken by the Government on the recommendations contained in the Fourth Report of the Standing Committee on Energy (Twelfth Lok Sabha) on Demands for Grants

(1998-99) of the Ministry of Power.

(5) Fifteenth Report on the Action Taken by the Government on the recommendations contained in the Second Report of the Standing Committee on Energy (Twelfth Lok Sabha) on Demands for Grants (1998-99) of the Ministry of Coal.

# 9. Supplementary Demands for Grants (General) — 1998-99

Shri Yashwant Sinha presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1998-99.

# 10. Demands for Excess Grants (General) — 1996-97

Shri Yashwant Sinha presented a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of the Budget (General) for 1996-97.

#### 11. Matters under rule 377

- (1) Shri R.L.P. Verma raised a matter regarding need to ensure continuance of schools/hospitals run by Mica Mining workers organisation in Koderma, Bihar.
- (2) Shri Haribhai P. Choudhary raised a matter regarding need for early commissioning of T.V. centres at Radhanpur and Disha in North Gujarat.
- (3) Shri Ashok Pradhan raised a matter regarding need to include 'Meena' caste of U.P. in the list of Scheduled Tribes.
- (4) Shri Raj Narain Passi raised a matter regarding need to declare 'Bansgaon' in Gorakhpur district as backward area and ensure its development.
- (5) Shri Tariq Anwar raised a matter regarding need to set up early Rural Telephone Exchange at Kurum Hat in Katihar District of Bihar.
- (6) Shri Mullappally Ramachandran raised a matter regarding need to ensure preservation of mangroves in Northern districts of Kerala.
- (7) Shri K.D. Sultanpuri raised a matter regarding need to provide sufficient funds to State Government of Himachal Pradesh for providing adequate relief to the people affected by fire particularly in Shimla Parliamentary Constituency.
- (8) Shri Sunil Khan raised a matter regarding need to ensure revival package for the eight Public Sector Undertakings.

- (9) Shri Surendra Prasad Yadav raised a matter regarding need to provide adequate funds to State Government of Bihar for all round development of Jahanabad.
- (10) Shri Balasaheb Vikhe Patil raised a matter regarding need to develop mechanism to monitor the functioning on Non-Government Organisations.
- (11) Shri Sanat Kumar Mandal raised a matter regarding need for creation of a Central Agriculture Service Cadre for Promotion of Agriculture sector.
- (12) Shri Satnam Singh Kainth raised a matter regarding need to take effective steps to remove poverty from the country.

1.02 P.M.

# \*12 Statutory Resolution—Negatived

Time taken: 7 hrs. 30 mts.

Discussion on the following Resolution moved by Shri V.V. Raghavan on 9 March, 1999 continued:—

"That this House disapproves of the Patents (Amendment) Ordinance, 1999 (No. 3 of 1999) promulgated by the President on 8 January, 1999."

After discussion as indicated in para 13 below, the Resolution was negatived.

# 5/13. Government Bill-passed

The Patents (Amendment) Bill, 1998, as passed by Rajya Sabha.

Combined discussion on the Statutory Resolution (vide para 12 above) and motion for consideration of the Bill moved by Shri Sikander Bakht, on 9 March, 1999 continued.

The following members took part in the combined debate:-

- (1) Dr. Raghuvansh Prasad Singh
- (2) Shri Chandra Shekhar
- (3) Shri Sudip Bandyopadhyay
- (4) Shri S. Jaipal Reddy
- (5) Shri Balsaheb Vikhe Patil
- (6) Shri T.R. Baalu
- (7) Prof. Prem Singh Chandumajra
- (8) Shri Pramothes Mukherjee

<sup>\*</sup> Discussed together.

- (9) Prof. R.R. Pramanik
- (10) Shrimati Kailasho Devi
- (11) Shri A.C. Jos

Shri Sikander Bakht replied to the debate.

Shri V.V. Raghavan spoke (by way of reply to this Statutory Resolution).

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

On amendment Nos. 10 and 35 to Clause 8 moved by Sarvashri Basudeb Acharia and Rupchand Pal respectively, the House divided, \*Ayes 54; \*Noes, 231.

The amendments were accordingly negatived.

Clause 8 was adopted.

Clause 9 was adopted, as amended.

Clause 1 and the Enacting Formula were adopted as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Sikander Bakht.

Shri Somnath Chatterjee took part in the debate.

The motion was adopted and the Bill as amended was passed.

# @14. Statement by Minister

The Minister of Communications made a Statement on Telecommunication Tariff Order 99 dated 9, March 1999.

\*\*15. The Goa Budget—1999-2000; Demands for Grants on Account (Goa) — 1999-2000; Suplementary Demands for Grants (Goa) — 1998-99

The following items were taken up together:-

- (1) General discussion on the Budget for the State of Goa for 1999-2000.
- (2) Demands for Grants on Account Nos. 1 to 80 in respect of Budget for the State of Goa for 1999-2000.

Subject to correction

Made at 4.05 P.M.

<sup>\*\*</sup>Discussed together

(3) Supplementary Demands for Grants Nos. 1 to 19, 21, 23, 28, 30 to 65, 67 to 70, 71 and 73 in respect of the Budget for the State of Goa for 1998-99.

The following members took part in the combined debates:-

- (1) Shri P. Shiv Shanker
- (2) Shri Francisco Sardinha
- (3) Shri Shailendra Kumar
- (4) Shri Ravi Sitaram Naik
- (5) Prof. Jogendra Kawade

Shri Yashwant Sinha replied to the combined debate.

All the Demands for Grants on Accounts Nos. 1 to 80 (both Revenue Account and Capital Account) in respect of the Budget for the State of Goa for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Goa) for 1999-2000 were voted in full.

All the Supplementary Demands for Grants Nos. 1 to 19, 21, 23, 28, 30 to 65, 67 to 70, 71 and 73 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Goa) for 1998-99, were voted in full.

#### 16. Government Bill-Introduced

The Goa Appropriation (Vote on Account) Bill, 1999.

# 17. Government Bill—Passed

The Goa Appropriation (Vote on Account) Bill, 1999.

The motion for consideration moved by Shri Yashwant Sinha was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

#### 18. Government Bill - Introduced

The Goa Appropriation Bill, 1999.

# 19. Government Bill Passed

The Goa Appropriation Bill, 1999.

The motion for consideration moved by Shri Yashwant Sinha was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

6.28 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 11th March, 1999.)

S. GOPALAN, Secretary-General.

26

#### LOK SABHA

### BULLETIN - PART I

(Brief Record of Proceedings)

Thursday, March 11, 1999/Phalguna 20, 1920 (Saka)

No. 76

#### 11 A.M.

#### 1. Starred Questions

Starred Question Nos. 221, 222, 224 and 225 were orally answered. Replies to Starred Question Nos. 223 and 226—240 were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Question Nos. 2306—2508 were laid on the Table.

# 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Defence for the year 1999-2000.
- (2) A copy of the Defence Services Estimates for the year 1999-2000 (Hindi and English versions).
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 1997-98.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 1997-98, together with Audit Report thereon, under section 36 of the Employees' State Insurance Act, 1948.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 1997-98.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 1997-98 together with Audit Report thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education, Nagpur, for the year 1997-98, alongwith Audited Accounts.
  - (ii) A copy of the review (Hindi and English versions) by the Government of the working of the Central Board for Workers Education, Nagpur, for the year 1997-98.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following Notifications (Hindi and English versions) under Section 199 of the Railways Act, 1989:—
  - (i) The Railways (Extent of Monetary Liability and Prescription of Percentage Charge) Amendment Rules, 1998, published in Notification No. G.S.R. 24(E) in Gazette of India dated the 13th January, 1999.
  - (ii) The Passengers (Change of Names) Amendment Rules, 1997 published in Notification No. G.S.R. 704(E) in Gazette of India dated the 16th December, 1997.
  - (iii) The Authorisation of Rail Travellers' Service Agents (Amendment) Rules, 1998 published in Notification No. S.O. 842(E) in Gazette of India dated the 21st September, 1998.
- (10) A copy of the Railway Claims Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and members) Amendment Rules, 1999 (Hindi and English versions) published in Notification No. G.S.R. 96(E) in Gazette of India dated the 11th February, 1999, under sub-section (3) of section 30 of the Railways Claims Tribunal Act, 1987.

11. A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food Processing Industries for the year 1999-2000.

# 4. Report of the Committee on Government Assurances

Shri E. Ahamed presented the Fourth Report (Hindi and English versions) of the Committee on Government Assurances.

# 5. Report of the Standing Committee on Home Affairs

Shri Moti Lal Vora laid on the Table a copy of the Fifty-third Report (Hindi and English versions) of the Standing Committee on Home Affairs on the Immigration (Carriers' Liability) Bill, 1998.

#### 1.49 P.M.

#### 6. Matters under Rule 377

- (1) Shri Adityanath raised a matter regarding need to provide funds to the State Government of U.P. for early construction of proposed railway over bridge at Dharamshala Bazar in Gorakphur, U.P.
- (2) Shri Annasaheb M.K. Patil raised a matter regarding need to look into problems being faced by people in getting loan from Banks under Prime Minister's Rojagar Yojana.
- (3) Shri Chandramani Tripathi raised a matter regarding need to set up a Central Sanskrit University at Rewa, Madhya Pradesh.
- (4) Shri Rampal Upadhyay raised a matter regarding need to set up proposed Zink Mines processing plant at Rupa Hally in Rajasthan.
- (5) Shri Ram Narain Meena raised a matter regarding need to connect Bundi and Ajmer in Rajasthan by rail.
- (6) Shri Lakshman Chandra Seth raised a matter regarding need to give recognition to Karnagarh Palace of Rani Siromani on the occasion of 200 years of 'Chuar' revolt and also issue a commemorative stamp on the occasion.
- (7) Shri Pradeep Kumar Yadav raised a matter regarding need to take effective steps for Promotion of scent industry in Kannauj, U.P.

- (8) Shri K.P. Munusamy raised a matter regarding need to carry out tests to ensure suitability of transgene cotton seeds sold by multinationals in India.
- (9) Shri Syed Hussain raised a matter regarding need for all round development of Laddakh region.
- (10) Shri Arjun Charan Sethi raised a matter regarding need to look into the implementation of Jawahar Rojgar Yojana Scheme in Balasore and Bhadrak districts of Orissa.
- (11) Shri Vitthal Baburao Tupe raised a matter regarding need for early completion of bye-pass at Pune in Maharashtra to connect the National Highway with State Highway.

## 2.10 P.M.

### 7. Motion of Thanks on the President's Address

Time Allotted: 8 hrs. Time Taken: 4 hrs. Balance: 4 hrs.

Smt. Sushma Swaraj moved the following motion:-

"That an Address be presented to the President in the following terms:-

'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 22nd February, 1999.'

Shri Ajit Kumar Panja seconded the motion.

One Hundred and Seventy-five amendments (Nos. 1 to 8, 33 to 41, 63 to 81, 104 to 113, 148 to 150, 153, 155, 161, 164 to 178, 192 to 195, 216 to 242, 293 to 299, 328 to 334, 353, 354, 391 to 393, 399 to 405, 465 to 498 and 557 to 573) were moved.

The following members took part in the debate:-

(1) Shri Sharad Pawar

(Lok Sabha adjourned at 4.29 P.M. and re-assembled at 4.45 P.M.)

- (2) Shri C. Sreenivaasan
- (3) Shri Somnath Chatterjee

The discussion was not concluded.

# 8. Announcement by the Deputy Speaker

The Deputy Speaker made the following announcement:—

"Hon'ble Members, I have to inform the House that in the meeting of Business Advisory Committee held today, the following decisions were taken:—

- (i) The Private Members' Business fixed for Friday, the 12th March, 1999 may be transferred to Wednesday, 17th March, 1999; and
- (ii) The House may also sit on Saturday, the 13th March, 1999 in order to enable more members to participate in the discussion on the Railway Budget for 1999-2000."

The House agreed.

6.27 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 12th March, 1999).

S. GOPALAN, Secretary-General.

MGIP(PLU)MRND-5217LS-11.3.1999.

#### LOK SABHA

#### BULLETIN --- PART I

(Brief Record of Proceedings)

Friday, March 12, 1999/Phalguna 21, 1920 (Saka)

No. 77

11 A.M.

#### 1. Starred Ouestions

Starred Question Nos. 242, 245, 246 and 252 were orally answered. Replies to Starred Question Nos. 241, 243, 244, 247—251 and 253—260 were laid on the Table.

#### 2. Unstarred Ouestions

Replies to Unstarred Question Nos. 2509—2738 were laid on the Table.

A statement by the Minister of State for Coal correcting the reply given on December 18, 1998 to Unstarred Question No. 3251 regarding appointments in Eastern Coalfields Limited was also treated as laid on the Table.

#### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Vol. I) (Hindi and English versions) of the Ministry of Home Affairs for the year 1999-2000.
- (2) A copy of the Detailed Demands for Grants (Vol. II) (Hindi and English versions) of the Ministry of Home Affairs (Union Territories without Legislature) for the year 1999-2000.
- (3) A copy of the Draft Notification No. 1γ(6)97-IP (Hindi and English versions) making certain amendments in the Notification No. S.O. 857(E), dated the 10th December, 1997 regarding the basis on which an industrial undertaking shall be regarded as small scale undertaking or an ancillary Industrial Undertaking for the purposes of

- the Industries (Development and Regulation) Act, 1951 under sub-section (3) of section 11-B of the said Act.
- (4) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and audited account of the HMT Limited, Bangalore, for the year 1997-98 within the stipulated period of nine months after the close of the Accounting year.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the Instrumentation Limited, Kota, for the year 1997-98.
  - (ii) Annual Report of the Instrumentation Limited, Kota, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palghat, for the year 1997-98, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Fluid Control Research Institute, Palghat, for the year 1997-98.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council of India, New Delhi, for the year 1997-98, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Productivity Council of India, New Delhi, for the year 1997-98.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Arbitration, New Delhi, for the year 1997-98 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Arbitration, New Delhi, for the year 1997-98.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Engineering Export Promotion Council, Calcutta, for the year 1997-98, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Engineering Export Promotion Council, Calcutta, for the year 1997-98.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 1997-98, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 1997-98
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (17) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Power for the year 1999-2000.
- (18) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Non-Conventional Energy Sources for the year 1999-2000.
- (19) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Steel and Mines for the year 1999-2000.
- (20) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government of the working of the Birds Jute and Exports Limited, Calcutta, for the year 1996-97.

- (ii) Annual Report of the Birds Jute and Exports Limited, Calcutta, for the year 1996-97, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Jute Manufactures Corporation Limited, Calcutta, for the year 1995-96.
  - (ii) Annual Report of the National Jute Manufactures Corporation Limited, Calcutta, for the year 1995-96, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.
- (21) Two Statements (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 1997-98, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool and Woollens Export Promotion Council, New Delhi, for the year 1997-98.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai for the year 1997-98, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 1997-98.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Textiles for the year 1999-2000.

- (27) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section (38) of the Central Excise Act. 1944:—
  - (i) G.S.R. 616(E) published in Gazette of India dated the 13th October, 1998 together with an explanatory memorandum making certain Amendments in the Notification No. 108/95-CE, dated the 28th August, 1995.
  - (ii) G.S.R. 753(E) published in Gazette of India dated the 18th December, 1998 together with an explanatory memorandum making certain Amendments in the Notification No. 5/98-CE, dated the 2nd June, 1998.
  - (iii) G.S.R. 740(E) published in Gazette of India dated the 15th December, 1998 together with an explanatory memorandum making certain Amendments in the Notifications mentioned therein.
  - (iv) G.S.R. 745(E) published in Gazette of India dated the 16th December, 1998 together with an explanatory memorandum making certain Amendments in the Notification 36/98-CE, dated the 10th December, 1998.
  - (v) G.S.R. 751 (E) published in Gazette of India dated the 17th December, 1998 together with an explanatory memorandum making certain Amendments in two Notifications mentioned therein.
  - (vi) G.S.R. 25(E) published in Gazette of India dated the 13th January, 1999 together with an explanatory memorandum making certain amendments in Notification No. 36/98-CE, dated the 10th December, 1998 so as to make applicable the scheme of levy and collection duty on processed fabrics to processed textile fabrics of cotton or man-made fibres.
  - (vii) G.S.R. 27(E) published in Gazette of India dated the 13th January, 1999 together with an explanatory memorandum making certain Amendments in two notifications mentioned therein so as to provide that the concessional rate of excise duty on processed fabrics shall not apply to an independent processor operating under any scheme of levy and collection of excise duty.

- (viii) G.S.R. 101(E) published in Gazette of India dated the 11th February, 1999 together with an explanatory memorandum making a procedural amendment to notification No. 108/95-CE, dated the 28th August, 1995 by prescribing the authorities who will issue the certificate for claiming exemption.
  - (ix) G.S.R. 743(E) published in Gazette of India dated the 16th December, 1998 together with an explanatory memorandum seeking to amend the definition of an independent processor who is covered under the scheme of levy and collection of excise duty notified under section 3A of the CE Act, 1944 to also include such independent processors who are primarily engaged in the processing of the specified fabrics under the above mentioned scheme.
  - (x) G.S.R. 744(E) published in Gazette of India dated the 16th December, 1998 together with an explanatory memorandum seeking to amend Notification No. 29/96-CE., dated the 3rd September, 1996.
  - (xi) G.S.R. 26(E) published in Gazette of India dated the 13th January, 1999 together with an explanatory memorandum making certain amendments in Notification No. 41/98-CE(N.T.) dated the 10th December, 1998.
- (xii) The Hot Air Stenter Independent Textile Processors Annual Capacity Determination (Amendment) Rules, 1999 published in Notification No. G.S.R. 28(E) in Gazette of India dated the 13th January, 1999 together with an explanatory memorandum.
- (xiii) The Central Excise (Second Amendment) Rules, 1999 published in Notification No. G.S.R. 29(E) in Gazette of India dated the 13th January, 1999 together with an explanatory memorandum.
- (xiv) G.S.R. 30(E) published in Gazette of India dated the 13th January, 1999 together with an explanatory memorandum making certain amendments in Notification No. 29/96-CE (N.T.) dated the 3rd September, 1996.
- (xv) The Central Excise (Fourth Amendment) Rules, 1999 published in Notification No. G.S.R. 91(E) in Gazette of India dated the 10th February, 1999 together with an explanatory memorandum.

4

- (28) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act. 1975:—
  - (i) G.S.R. 754(E) published in Gazette of India dated the 18th December, 1998 together with an explanatory memorandum making certain Amendments in the Notification No. 81/97-Cus., dated the 24th October, 1997.
  - (ii) G.S.R. 48(E) published in Gazette of India dated the 22nd January, 1999 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports to India of acrylic fibre originating in or exported from Japan, Spain, Portugal or Italy.
  - (iii) G.S.R. 75(E) published in Gazette of India dated the 9th February, 1999 together with an explanatory memorandum seeking to impose anti-dumping duties on Potassium Permanganate, when originating in or imported from the Peoples Republic of China, and imported into India, at the rates specified in the notification.
  - (iv) G.S.R. 76(E) published in Gazette of India dated the 9th February, 1999 together with an explanatory memorandum seeking to rescind Notification No. 137/95-Cus., dated the 5th September, 1995.
  - (v) G.S.R. 100(E) published in Gazette of India dated the 11th February, 1999 together with an explanatory memorandum seeking to exempts imports of Purified Terephthalic Acid from specified exporters subject to provisional assessment and bank guarantees, pending the outcome review investigations initiated by the Designated Authority.
- (29) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:—
  - (i) S.O. 1007(E) published in Gazette of India dated the 26th November, 1998 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.
  - (ii) S.O. 1008(E) published in Gazette of India dated the 26th November, 1998 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.

- (iii) S.O. 1100(E) published in Gazette of India dated the 23rd December, 1998 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
- (iv) S.O. 1129(E) published in Gazette of India dated the 30th December, 1998 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
- (v) S.O. 1130(E) published in Gazette of India dated the 30th December, 1998 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
- (vi) S.O. 5(E) published in Gazette of India dated the 6th January, 1999 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
- (vii) S.O. 6(E) published in Gazette of India dated the 6th January, 1999 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
- (viii) S.O. 42(E) published in Gazette of India dated the 28th January, 1999 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
  - (ix) S.O. 43(E) published in Gazette of India dated the 28th January, 1999 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
  - (x) S.O. 51(E) published in Gazette of India dated the 1st February, 1999 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
  - (xi) S.O. 52(E) published in Gazette of India dated the 1st February, 1999 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.

- (xii) S.O. 74(E) published in Gazette of India dated the 3rd February, 1999 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
- (xiii) S.O. 75(E) published in Gazette of India dated the 3rd February, 1999 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
- (30) A copy of the Notification No. G.S.R. 653(E) (Hindi and English versions) published in Gazette of India dated the 3rd November, 1998 together with an explanatory memorandum seeking to amend Notification No. 56/98-Cus., dated the 1st August, 1998 so as to exempt the whole of special additional duty of customs leviable on vegetable oils of edible grade, if imported for the manufacture of "Vanaspati", issued under sub-section (1) of section 3A of the Customs Tariff Act, 1975.
- (31) A copy of the Notification No. G.S.R. 737(E) (Hindi and English versions) published in Gazette of India dated the 14th December, 1998 together with an explanatory memorandum notifying the developing countries so that imports from such countries may not sufer safeguard duty, issued under sub-section (6) of section 8B of the Customs Tariff Act, 1975.
- (32) A copy of the Service Tax (Second Amendment) Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 713(E) in Gazette of India dated the 1st December, 1998, under sub-section (4) of section 94 of the Finance Act, 1994 together with an explanatory memorandum.
- (33) A copy of the Annual Accounts (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 1997-98, together with Audit Report thereon, under sub-section (4) of section 15 of the Securities and Exchange Board of India Act, 1992.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

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74

- (35) A copy each of the following Annual Report and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended on the 31st March, 1998, together with Auditor's Report thereon:—
  - (i) Champarn Kshetriya Gramin Bank, Motihari
  - (ii) Sagar Gramin Bank, Calcutta.
  - (iii) Tripura Gramin Bank, Agartala.
  - (iv) Pithoragarh Kshetriya Gramin Bank, Pithoragrah.
  - (v) Ellaquai Dehati Bank, Srinagar.
  - (vi) Kamarz Rural Bank, Sopore.
  - (vii) Hazaribagh Kshetriya Gramin Bank, Hazaribagh.
  - (viii) Pragjyotish Gaonlia Bank, Nalbari.
    - (ix) Lakhimi Gaonlia Bank, Golaghat.
    - (x) Mayurakshi Gramin Bank, Birbhum.
    - (xi) Uttarbanga Kshetriya Gramin Bank, Cooech Behar.
  - (xii) Murshidabad Gramin Bank, Murshidabad.
  - (xiii) Pandyan Grama Bank, Virudhunagar.
  - (xiv) Vallalar Grama Bank, Cuddalore.
  - (xv) Ranchi Kshetriya Gramin Bank, Ranchi.
- (36) Statement (Hindi and English versions) showng reasons for delay in laying the papers mentioned at (35) above.
- (37) A copy of the Consolidated Review (Hindi and English versions) of the working of the Regional Rural Banks for the year ended the 31st March, 1998.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development, Mumbai, for the year 1997-98 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bank for Agriculture and Rural Development, Mumbai, for the year 1997-98.
  - (iii) A copy of the Statistical Statements (Hindi and English versions) of the Annual Report of National Bank for Agriculture and Rural Development, Mumbai, for the year 1997-98.

- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) A copy of the Consolidated report on the working of Public Sector Banks for the year ended on the 31st March, 1997 (Hindi and English versions).
- (41) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Finance for the year 1999-2000.
- (42) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Parliament, Secretariats of the President and Vice-President for the year 1999-2000.
- (43) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Coal for the year 1999-2000.

## 4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (1) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance (No. 2) Amendment Bill, 1999, passed by Lok Sabha on the 5th March, 1999.
- (2) That Rajya Sabha at its sitting held on the 10th March, 1999, agreed without any amendment to the Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1999, passed by the Lok Sabha on the 8th March, 1999.

# 5. Report of the Committee on Subordinate Legislation (Twelfth Lok Sabha)

Shri Shantilal P. Patel present the Third Report (Hindi and English versions) of the Committee on Subordinate Legislation.

# 6. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Kariya Munda presented-

(1) the Ninth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Action Taken by the Government on the recommendations contained in the Thirty-Ninth Report (Tenth Lok Sabha) of the Committee on

Ministry of Railways (Railway Board)—Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Northern Railway including reservation for SCs and STs in award of Petty Contracts and Minutes (Hindi and English Versions) of the sittings of the Committee relating thereto.

(2) to lay two Tour Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes.

#### 1.34 P.M.

#### 7. Matters under Rule 377

- (1) Shri Chandra Shekhar Sahu raised a matter regarding need to increase the number of opportunities for appearing in Civil Service Examination, 1999 for candidates belonging to General and OBC Categories.
- (2) Shri Janardan Prasad Mishra raised a matter regarding need to provide funds to State Government of U.P. for construction of embankments on both sides of Sharda river to check recurring floods in Sitapur Parliamentary Constituency.
- (3) Shri Chandresh Patel raised a matter regarding need to give B-2 status to Jamnagar city for the purpose of House Rent Allowance.
- (4) Shri Dada Baburao Paranjpe raised a matter regarding need to increase the amount of honorarium being paid to village Health Guides.
- (5) Shri Ravi Prakash Verma raised a matter regarding need to make Airport at Palia Kala in Khiri district, U.P. operational early.
- (6) Dr. Raghuvansh Prasad Singh raised a matter regarding need to provide land belonging to Archaeological Survey of India and also adequate funds to State Government of Bihar for Construction of a building to install 'Asthikalas' of Lord Budha at Vaishali, Bihar.
- (7) Shri T.R. Baalu raised a matter regarding need to lift ban on export of Sandalwood.
- (8) Shri P.C. Thomas raised a matter regarding need to take steps for promotion of ancient games in the country.
- (9) Shri Nepal Chandra Das raised a matter regarding need to ensure proper utilisation of funds under Employment Assurance Scheme (E.A.S.) in Hailakandi district, Assam.

#### 1.58 P.M.

#### 8. Motion of Thanks on the President's Address

Time taken: 11 hrs. 14 mts.

Discussion on the following motion moved by Smt. Sushma Swaraj and seconded by Shri Ajit Kumar Panja and the amendments thereto moved on the 11th March, 1999, continued:—

"That an Address be presented to the President in the following terms:—

'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 22nd February, 1999.'

The following members took part in the debate:—

- (1) Major General (Retd.) Bhuwan Chandra Khanduri (AVSM)
- (2) Shri Mohan Singh
- (3) Shri Bashist Narayan Singh
- (4) Shri Indrajit Gupta
  - (5) Shri Virendra Singh
  - (6) Shri Hira Lal Roy
  - (7) Shri Mufti Mohammed Sayeed
  - (8) Shri Mukhtar Abbas Naqvi
  - (9) Shri T.R. Baalu
  - (10) Shri Mohan Rawale
  - (11) Shri N. Dennis
  - (12) Shri B.M. Mensinkai
  - (13) Prof. Saifuddin Soz
  - (14) Shri Kishan Singh Sangwan
  - (15) Dr. Raghuvansh Prasad Singh
  - (16) Shri Dada Baburao Paranjpe
  - (17) Shri E. Ahmed
  - (18) Shri Joachim Baxla
  - (19) Shri Motilal Vora

- (20) Prof. A.K. Premajam
- (21) Shri Raja Paramasivam
- (22) Shri Shailendra Kumar
- (23) Shri Abul Fazal Golam Osmani
- (24) Shri Sansuma Khunggur Bwiswmuthiary
- (25) Shri Bijoy Krishna Handique
- (26) Shri Nakli Singh
- (27) Shri K.D. Sultanpuri
- (28) Shri S. Mallikarjunaiah
- (29) Dr. Shafiqur Rahman Barq
- (30) Shri Baswaraj Patil
- (31) Shri Ravi Prakash Verma
- (32) Shri Nepal Chandra Das

The discussion was not concluded.

#### 9.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 13th March, 1999.)

S. GOPALAN, Secretary-General.

MGIP(PLU)MRND-5254LS-12.03.199.

#### LOK SABHA

#### **BULLETIN** — PART I

(Brief Record of Proceedings)

Saturday, March 13, 1999/Phalguna 22, 1920 (Saka)

No. 78

11.02 A.M.

# 1. Statement by Minister

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 15th March, 1999.

2. The Budget (Railways)

Time taken

:

10 hrs. 56 mts.

The following items of business were taken up together:—

- \*(1) General discussion on the Budget (Railways)—1999-2000.
- \*(2) Resolution—Adopted

Shri Nitish Kumar moved the following resolution:—

"That this House approves the recommendations made in Paragraphs 36, 37, 38, 39, 40, 41 and 42 contained in the Second Report of the Railway Convention Committee 1998 appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues etc., which was Presented in Lok Sabha on 24.2.1999, with modifications as proposed in the Revised Estimates of 1998-99 to the appropriations to the Depreciation Reserve Fund and Pension Fund, covered by Paragraphs 38 and 39 of the recommendations."

- \*(3) Demands for Grants on Account Nos. 1 to 16 in respect of Budget (Railways) for 1999-2000.
- \*(4) Supplementary Demands for Grants Nos. 2, 6, 8, 9, 12, 13 and 16 in respect of Budget (Railways) for 1998-99.

<sup>\*</sup>Discussed together.

\*(5) Demands for Excess Grants Nos. 4, 6, 7, 8, 11, 12, 13 and 16 in respect of Budget (Railways) for 1996-97.

# The following members took part in the combined debate:—

- (1) Shri Pravathaneini Upendra
- (2) Shri H. D. Devegowda
- (3) Shrimati Sumitra Mahajan
- (4) Shri Basudeb Acharia
- @(5) Shri Mitra Sen Yadav
  - (6) Shri Chinnappa Gopal
- @(7) Shri Shailendra Kumar
  - (8) Shri Mohan Singh
  - (9) Shri Sudip Bandyopadhyay
- (10) Dr. Raghuvansh Prasad Singh
- (11) Shri Prabhunath Singh
- (12) Shri Motilal Vora
- @(13) Dr. Shakeel Ahmad
  - (14) Shri Baswaraj Patil
- @(15) Shri Nepal Chandra Das
- @(16) Shri Chandrashekhar Sahu
- (17) Shri Surendran Chengara
- @(18) Shri Rama Nand Singh
- @(19) Shri Virendra Kumar
  - (20) Shri Manbendra Shah
  - (21) Shri Bhartruhari Mahatab
- @(22) Shri Larang Sai
- @(23) Smt. Bhavna Chikhalia
- @(24) Shri Bhagwan Shankar Rawat
- @(25) Shri Raju Rana
- @(26) Shri Madhab Rajbangshi
- @(27) Shri Chandramani Tripathi
  - (28) Shri K. Bapiraju

<sup>\*</sup> Discussed together.

<sup>@</sup> Written Speeches were laid on the Table.

- @(29) Shri Rajendra Agnihotri
- @@(30) Shri C. Kuppusami
  - (31) Shri K. Yerrannaidu
  - @(32) Shri P. Rajarethinam
  - @(33) Shri Shantilal Chaplot
  - @(34) Shri Thawar Chand Gehlot
  - @(35) Shri Sriram Chauhan
    - (36) Shri Ranen Barman
  - @(37) Shri Ram Tahal Chaudhary
  - @(38) Shri Indrajeet Mishra
    - (39) Shri Surender Singh Barwala
  - @(40) Shri Haribhai Chaudhary
  - @(41) Shri K. D. Sultanpuri
  - @(42) Shri U. V. Krishnan Raju
    - (43) Shri Prakash Yashwant Ambedkar
  - @(44) Shri Anantha Venkatarami Reddy
  - @(45) Shri Prashanna Acharya
  - @(46) Shri Rameshwar Patidar
  - @(47) Shri Ramesh Chandra Dwivedi
  - @(48) Shri K. Palaniswami
  - @(49) Dr. Ram Lakhan Singh
- @@(50) Shri B. M. Mensinkai
  - (51) Shri Lal Bihari Tiwari
  - @(52) Shri Mathan M. Master
  - @(53) Shri Lal Muni Choubey
  - @(54) Dr. Prasanna Kumar Patasani
  - @(55) Shri Bashist Narayan Singh
  - @(56) Shri Prabash Chandra Tiwari
  - @(57) Shri Abul Hasnat Khan
    - (58) Shri Mullappally Ramachandran
  - @(59) Prof. Chaman Lal Gupta

<sup>@</sup> Written Speeches were laid on the Table.

<sup>@@</sup> He also laid on the Table some written portion of his speech.

- @(60) Shri Krishan Lal Diler
- @(61) Shri Teiveer Singh
- @(62) Smt. Sangeeta Kumari Singh Deo
- @(63) Shri Daya Singh Sodhi
- @(64) Shri Ram Pal Singh
- @(65) Major General (Retd.) Bhuwan Chandra Khanduri (AVSM)
- @(66) Shri Janardhan Prasad Mishra
- @(67) Smt. Usha Verma
- @(68) Shri T. Govindan
- @(69) Shri Ganga Charan Rajput
- @@(70) Dr. Laxmi Narayan Pandey
  - (71) Prof. Saifuddin Soz
  - @(72) Shri Samar Chowdhary
  - @(73) Shri Shyam Bihari Mishra
  - @(74) Shri P.S. Gadhavi
  - @(75) Shri C. Sreenivasan
  - @(76) Shri M. Durai
  - @(77) Shri T. Shanmugam
  - @(78) Shri S. Mallikarjunaih
- @(78A) Shri Chatin Singh Samaon
  - (79) Shri K. Krishnamoorthy
- @@(80) Shri Sai Prathap Annayyagari
- @@(81) Dr. Vallabh Bhai Kathiria
  - @(82) Shri M. Thiyagarajan
  - @(83) Shri Satya Pal Jain
  - @(84) Dr. Madan Prasad Jaiswal
  - @(85) Shri Bikram Keshari Deo
- @@(86) Shri P. Sankaran
  - @(87) Shri M. B. Patil
    - (88) Shri A. Ganeshamurthi
- @@(89) Shri N. N. Krishnadas

<sup>@</sup> Written Speeches were laid on the Table.

<sup>@@</sup> They also laid on the Table some written portion of their speechs.

- (90) Shri George E. Eden
- @(91) Dr. Ram Krishna Kusmaria
- @(92) Smt. Shiela Gautam
- @(93) Shri Ajaya Kumar
- @(94) Shri Lakshman Chandra Seth
- @@(95) Shri M. Selvarasu
- @@(96) Shri Jagadambi Prasad Yadav
  - @(97) Shri K. Pradhani
    - (98) Prof. Ajit Kumar Mehta
    - (99) Shri Rama Chandra Mallick
- @@(100) Smt. Sukhada Mishra
  - (101) Shri Shakuni Chowdharv
  - @(102) Shri Bachi Singh 'Bachda' Rawat
  - @(103) Shri Punnu Lal Mohale
  - @(104) Shri Aditya Nath
  - @(105) Shri Nand Kumar Singh Chauhan
  - @(106) Shri Ram Shakal
  - @(107) Shri Ashok Argal
  - @(108) Shri S. Murugesan
- @@(109) Shri Mohan Rawale
  - @(110) Prof. A. K. Premajam
  - @(111) Shri Varkala Radhakrishnan
  - @(112) Shri B. M. Mensinkai
  - @(113) Shri Ravi Prakash Verma
  - @(114) Dr. Ashok Kumar Patel
  - @(115) Shri Jual Oram
- @@(116) Shri Sansuma Khunggur Bwiswmuthiary
  - @(117) Dr. Vijay Sonkar Shastri
  - @(118) Shri Harpal Singh Sathi
- @@(119) Shri Abul Gazal Golam Osmani
  - (120) Dr. V. Saroja

<sup>@</sup> Written Speeches were laid on the Table.

<sup>@@</sup> They also laid on the Table some written portion of their speeches.

- (121) Shri G. Ganga Reddy
- @(122) Shri Chetan Chauhan
  - (123) Shri Bhaskar Rao Patil
- (123A) Shri Datta Meghe
  - (124) Shri Raj Vir Singh
- @(125) Smt. Minati Sen
- @@(126) Shri K. H. Muniyappa
- @@(127) Shri Anup Lal Yadav
- @@(128) Shri Shankar Pannu
  - @(129) Shri Braja Kishore Tripathi
  - @(130) Smt. Jayaben Bharat Kumar Thakkar
- @@(131) Dr. Shafigur Rahman Barq
  - (132) Shri Ashok Pradhan
  - (133) Shri Shankar Prasad Jaiswal
- @@(134) Shri Ranjib Biswal
  - (135) Shri Hira Lal Roy
- @@(136) Shri Sunil Khan
  - (137) Shri H. P. Singh
  - @(138) Shri Braj Mohan Ram
  - @(139) Shri Raj Narayan Pasi
- @@(140) Dr. Ravi Mallu
- @@(141) Shri S. Gangadhar
  - @(142) Shri Sohan Veer Singh
  - @(143) Shri Baijnath Rawat
- @@(144) Shri Madhukar Sirpotdar

After combined discussion, Shri Nitish Kumar replied to the debate.

Resolution at para No. 2(2) was adopted.

All the Demands for Grants on Account Nos. 1 to 16 in respect of the Budget (Railways) for the amounts shown under column 3 of printed List of Demands for Grants on Account (Railways) for 1999-2000 were voted in full.

<sup>@</sup> Written Speeches were laid on the Table.

<sup>@@</sup> They also laid on the Table some written portion of their speeches.

All the Supplementary Demands for Grants Nos. 2, 6, 8, 9, 12, 13, and 16 for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) for 1998-99, were voted in full.

All the Demands for Excess Grants Nos. 4, 6, 7, 8, 11, 12, 13, and 16 for the amount shown under column 3 of the printed list of Demands for Excess Grants (Railways) for 1996-97 were voted in full.

### 3. Government Bill-Introduced

The Appropriation (Railways) Vote on Account Bill, 1999

### 4. Government Bill—Passed

The Appropriation (Railways) Vote on Account Bill, 1999

The motion for consideration moved by Shri Nitish Kumar was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nitish Kumar.

The motion was adopted and the Bill was passed.

# 5. Government Bill-Introduced

The Appropriation (Railways) No. 2 Bill, 1999

#### 6. Government Bill—Passed

The Appropriation (Railways) No. 2 Bill, 1999

The motion for consideration moved by Shri Nitish Kumar was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nitish Kumar.

The motion was adopted and the Bill was passed.

# 7. Government Bill-Introduced

The Appropriation (Railways) Bill, 1999

### 8. Government Bill-Passed

The Appropriation (Railways) Bill, 1999

The motion for consideration moved by Shri Nitish Kumar was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nitish Kumar.

The motion was adopted and the Bill was passed.

10.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 15th March, 1999.)

S. GOPALAN, Secretary-General.

60

### LOK SABHA

### **BULLETIN** — PART I

(Brief Record of Proceedings)

Monday, March 15, 1999/Phalguna 24, 1920 (Saka)

### No. 79

#### 11 A.M.

### 1. Obituary References

The Speaker made reference to the passing away of Shri Damodar Pandey, who was a member of Fifth and Eighth Lok Sabhas.

He also made reference to the loss of lives in a major fire, at the jhuggi clusters near Vijay Ghat in Jamuna Pushta in North Delhi on 14 March, 1999.

Thereafter, members stood in silence for a short while as a mark of respect to the departed souls.

### 11.05 A.M.

# 2. Starred Questions

Starred Question Nos. 261—263 were orally answered. Replies to Starred Question Nos. 264—280 were laid on the Table.

# 3. Unstarred Questions

Replies to Unstarred Question Nos. 2739—2968 were laid on the Table.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Aviation for the year 1999-2000.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Industry for the year 1999-2000.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Commerce for the year 1999-2000.

- (4) A copy of the Detailed Demands for Grants (Hindl and English versions) of the Ministry of Communications (including Department of Telecommunications) for the year 1999-2000.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Posts for the year 1999-2000.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Urban Affairs and Employment for the year 1999-2000.
- (7) A copy of the Notification No. S.O. 1132(E) (Hindi and English versions) published in Gazette of India dated the 31st December, 1998 appointing 31st December, 1998 as the day on which the Electricity Laws (Amendment) Act, 1998 to come into force issued under sub-section (1) of section 1 of the said Act.
- (8) A copy of the Notification No. S.O. 1133(E) (Hindi and English versions) published in Gazette of India dated the 31st December, 1998 specifying the Power Grid Corporation of India Limited (Power Grid) Katwaria Sarai, New Delhi, as the Central Transmission Utility.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
  - (i) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1999, published in Notification No. G.S.R. 16(E) in Gazette of India dated the 6th January, 1999.
  - (ii) The Companies (Issue of Share Certificates) Amendment Rules, 1999, published in Notification No. G.S.R. 17(E) in Gazette of India dated the 6th January, 1999.
- (10) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Law Justice and Company Affairs for the year 1999-2000.
- (11) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for the year 1999-2000.

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1997-98.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1997-98, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the year 1997-98.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1997-98.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi for the year 1997-98, together with Audit Report thereon.
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- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
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  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of the Homeopathy, Calcutta, for the year 1997-98.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India, New Delhi, for the year 1997-98 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmacy Council of India, New Delhi, for the year 1997-98.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Health and Family Welfare for the year 1999-2000.
- (21) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for the year 1999-2000.
- (22) A copy of the Motor Spirit and High Speed Diesel (Regulation of Supply and Distribution and Prevention of Malpractices) Order, 1998 (Hindi and English versions) published in Notification No. G.S.R. 772(E) in Gazette of India dated the 28th December, 1998 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Wildlife Institute of India, Dehradun, for the year 1997-98 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wildlife Institute of India, Dehradun, for the year 1997-98.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) A copy of the Annual Report (Hindi and English versions) of the Centre for Environment Education, Ahmedabad, for the year 1997-98 alongwith Audited Accounts.
- (26) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Environment Education, Ahmedabad, for the year 1997-98.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

- (28) A copy of the Annual Report (Hindi and English versions) of the C.P.R. Environmental Education Centre, Chennai, for the year 1997-98 alongwith Audited Accounts.
- (29) A copy of the Review (Hindi and English versions) by the Government of the working of the C.P.R. Environmental Education Centre, Chennai, for the year 1997-98.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (30A) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the Andman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1997-98.
  - (ii) Annual Report of the Andman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (31) A copy of the Merchant Shipping (Registration of Indian Fishing Boats) Amendment Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 774(E) in Gazette of India dated the 28th December, 1998, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
  - (32) (i) A copy of the Annual Report (Hindi and English versions) of the Erstwhile Mumbai Dock Labour Board, Mumbai, for the year 1997-98 along with Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Erstwhile Mumbai Dock Labour Board, Mumbai, for the year 1997-98.
  - (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
  - (34) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Surface Transport for the year 1999-2000.

- (35) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the Videsh Sanchar Nigam Limited, Mumbai, for the year 1997-98.
  - (ii) Annual Report of the Videsh Sanchar Nigam Limited, Mumbai, for the year 1997-98, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) A copy each of the following Notifications (Hindi and English versions) under section 37 of the Telecom Regulatory Authority of India Act. 1997:—
  - (i) The Telecom Regulatory Authority of India (Salaries, Allowances and Conditions of Service of Chairperson and other Members) Rules, 1997 published in Notification No. G.S.R. 683 (E) in Gazette of India dated the 2nd December, 1997.
  - (ii) The Telecom Regulatory Authority of India (Period for Filing of Applications to Authority) Rules, 1999 published in Notification No. G.S.R. 72(E) in Gazette of India dated the 8th February, 1999.
  - (iii) The Telecom Regulatory Authority of India (Annual Report and Returns) Rules, 1999 published in Notification No. G.S.R. 80(E) in Gazette of India dated the 10th February, 1999.

# 5. Message from Rajya Sabha

Secretary-General reported a massage from Rajya Sabha that Rajya Sabha at its sitting held on the 12th March, 1999 agreed without any amendment to the Companies (Amendment) Bill, 1999, passed by the Lok Sabha on the 5th March, 1999.

# 8. Reports of the Standing Committee on Communications

Shri Somnath Chatterjee presented the following Reports (Hindi and English versions) of the Standing Committee on Communications:—

(1) Ninth Report on Action Taken by Government on the Recommendations contained in the First Report (Twelfth Lok Sabha) of the Standing Committee on Communications on Demands for Grants

(1998-1999) relating to Ministry of Communications (Department of Telecommunications).

- (2) Tenth Report on Action Taken by Government on the Recommendations contained in the Second Report (Twelfth Lok Sabha) of the Standing Committee on Communications on Demands for Grants (1998-1999) relating to Ministry of Communications (Department of Posts).
- (3) Eleventh Report on Recommendations of Disinvestment Commission in relation to ITI and HTL Ltd. relating to Ministry of Communications (Department of Telecommunications).

# 7. Report of the Standing Committee on Urban and Rural Development (1998-99)

Shri Kishan Singh Sangwan presented the Twentieth Report (Hindi and English versions) of the Standing Committee on Urban and Rural Development on the Action Taken by the Government on the recommendations contained in the Sixth Report of the Standing Committee on Urban and Rural Development (Eleventh Lok Sabha) on Mega City Scheme.

12.04 P.M.

# 8. Statement by Minister

The Minister of Petroleum and Natural Gas made a statement on 'Leakage/ Fire at the platform in Gas Field B-121 in Mumbai Offshore'.

12.13 P.M.

# Submission by members regarding fire at Jhuggi Clusters near Vijayghat in Jamuna Pushta in North Delhi on 14 March, 1999

The following members made submissions regarding fire at the Jhuggi clusters near Vijay Ghat in Jamuna Pushta in North Delhi on 14 March, 1999:—

- (1) Shri Somnath Chatterjeee
- (2) Shri Madan Lal Khurana
- (3) Shri Hannan Mollah
- (4) Kumari Mamata Baneriee
- (5) Shri Paras Nath Yadav

- (6) Shri Lal Bihari Tiwari
- (7) Shri Motilal Vora
- (8) Shri Lalu Prasad
- (9) Shri Chandra Shekhar
- (10) Shri Buta Singh
- (11) Shri Vijay Goel
- (12) Shri L.K. Advani

#### 1.19 P.M.

# 10. Motion of Thanks on the President's Address

Time Taken: 12 hrs. 13 mts.

Discussion on the following motion moved by Smt. Sushma Swaraj and seconded by Shri Ajit Kumar Panja and the amendments thereto moved on the 11th March, 1999, continued:—

"That an Address be presented to the President in the following terms:—

'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President or the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 22nd February, 1999'."

Shri Atal Bihari Vajpayee replied to the debate.

All the amendments moved were negatived.

The motion was adopted.

2.08 P.M.

### 11. Matters under Rule 377

- (1) Shri Jagat Vir Singh Drona raised a matter regarding need to take steps for early completion of Ganga Barrage Project at Kanpur.
- (2) Shri Bachi Singh Rawat raised a matter regarding need to continue relaxations being given to youth of hilly areas of U.P. for recruitment in army.
- (3) Smt. Bhavana Kardam Dave raised a matter regarding need for early conversion of railway line between Kuda and Dhagandhra into broadgauge.
- (4) Shri Rajvir Singh raised a matter regarding need to provide funds to Govt. of U.P. for construction of a bridge on river Ramganga between Dataganj and Beladandi in U.P.

- (5) Dr. Shakeel Ahamed raised a matter regarding need to treat teaching cadre of Central Health Scheme at par with their counterparts of AIIMS and PGI).
- (6) Shri Bikash Chowdhary raised a matter regarding need to take necessary steps for telecasting 2nd channel programme of Doordarshan from Asansol T.V. Relay Centre, West Bengal.
- (7) Shri K. Yerrannaidu raised a matter regarding need for construction of a fly-over bridge at Harishchandrapuram Railway Station in Srikakulam district of Andhra Pradesh.
- (8) Shri V.V. Raghavan raised a matter regarding need to look into the problems being faced by HMT Units due to new economy policy. 49.46
- (9) Shri Surendra Singh raised a matter regarding need to build a monument at Rahnat Village in Haryana in memory of the freedom fighters.

2.25 P.M.

# \*12. Satutory Resolution — Negatived

Time taken: 3 hrs. 31 mts.

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Shri Basudeb Acharia moved the following resolution:

"That this House disapproves of the Central Vigilance Commission Ordinance, 1999 (No. 4 of 1999) promulgated by the President on 8th January, 1999."

After discussion as indicated in para 13 below, the Resolution was negatived.

13. Government Bill - Passed

The Central Vigilance Commission Bill, 1998.

The motion for consideration of the Bill was moved by Shri Kadambur M.R. Janarthanan.

The following members took part in the combined debate on the Resolution (vide para 12 above) and the motion for consideration of the Bill:—  $\sim 100$ 

- (1) Shri K.S. Rao
- (2) Shri Satya Pal Jain
- (3) Shri Mohan Singh
- (4) Shri Parvathaneni Upendra

<sup>\*</sup> Discussed together.

- (5) Shri V.V. Raghavan
- (6) Shri Raghuvansh Prasad Singh
- (7) Shri Varkala Radhakrishnan
- (8) Shri B.M. Mensinkai
- (9) Shri T.R. Baalu
- (10) Shrimati Kailasho Devi
- (11) Prof. Jogendra Kawade
- (12) Shri Bikram Keshari Deo

Shri Kadambur M.R. Janarthanan replied to the combined debtate.

Shri Basudeb Acharia spoke (by way of reply to his statutory Resolution).

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause: 2 was adopted.

Clauses 3 to 5 were adopted, as amended.

Clauses 6 and 7 were adopted.

Clause 8 was adopted, as amended.

Clauses 9 to 19 were adopted.

Shri Kadambur M.R. Janarthanan moved the following motion under Rule 388:—

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No. 13 to the Central Vigilance Commission Bill, 1998 and that this amendment may be allowed to be moved."

The motion was adopted.

An amendment for insertion of new clause 19A was adopted.

New clause 19A was also adopted.

Clauses 20 to 26 were adopted.

Clasue 27 was adopted, as amended.

The Schedule was adopted.

Clause 1 and the Enacting Formula were adopted as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Kadambur M.R. Janarthanan.

The motion was adopted and the Bill as amended was passed.

14 The Budget (General)

Time allotted: 10 hrs.

Time taken : 2 hrs. 07 mts.

Balance

: 7 hrs. 53 mts.

The following items were taken up together:—

- \* (1) General Discussion on the Budget (General) for 1999-2000.
- \*(2) Supplementary Demands for Grants Nos. 1, 3, 5, 6, 9, 11, 13, 14, 15, 16, 17, 18, 19, 20, 24, 25, 26, 28, 34, 35, 37, 38, 39, 40, 41, 43, 45, 46, 47, 48, 49, 50, 51, 52, 54, 55, 56, 58, 60, 63, 64, 66, 67, 71, 72, 73, 75, 78, 80, 81, 82, 83, 84, 87, 89, 92, 95, 96, 98, 99, 100, 101, 102, and 103 in respect of the
- Budget (General) for 1998-99.

  \*(3) Demands for Excess Grants Nos. 8, 14, 24, 56, 82 and 83 in respect of

Budget (General) for 1996-97.

The following members took part in the debate:—

- (1) Dr. Balram Jakhar
- (2) Shri Shanta Kumar
- (3) Shri Rupchand Pal
- (4) Shri Bashist Narayan Singh

The discussion was not concluded.

8.03 p.m.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 15th March, 1999)

S. GOPALAN, Secretary-General.

MGIP(PLU)MRND-5330LS-15-03-1999.

<sup>\*</sup> Discussed together.

### LOK SABHA

### **BULLETIN** — PART I

(Brief Record of Proceedings)

Monday, March 15, 1999/Phalguna 24, 1920 (Saka)

No. 79

### 11 A.M.

### 1. Obituary References

The Speaker made reference to the passing away of Shri Damodar Pandey, who was a member of Fifth and Eighth Lok Sabhas.

He also made reference to the loss of lives in a major fire, at the jhuggi clusters near Vijay Ghat in Jamuna Pushta in North Delhi on 14 March, 1999.

Thereafter, members stood in silence for a short while as a mark of respect to the departed souls.

# 11.05 A.M.

### 2. Starred Questions

Starred Question Nos. 261—263 were orally answered. Replies to Starred Question Nos. 264—280 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Question Nos. 2739—2968 were laid on the Table.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Aviation for the year 1999-2000.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Industry for the year 1999-2000.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Commerce for the year 1999-2000.

- (4) A copy of the Detailed Demands for Grants (Hindl and English versions) of the Ministry of Communications (including Department of Telecommunications) for the year 1999-2000.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Posts for the year 1999-2000.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Urban Affairs and Employment for the year 1999-2000.
- (7) A copy of the Notification No. S.O. 1132(E) (Hindi and English versions) published in Gazette of India dated the 31st December, 1998 appointing 31st December, 1998 as the day on which the Electricity Laws (Amendment) Act, 1998 to come into force issued under sub-section (1) of section 1 of the said Act.
- (8) A copy of the Notification No. S.O. 1133(E) (Hindi and English versions) published in Gazette of India dated the 31st December, 1998 specifying the Power Grid Corporation of India Limited (Power Grid) Katwaria Sarai, New Delhi, as the Central Transmission Utility.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
  - (i) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1999, published in Notification No. G.S.R. 16(E) in Gazette of India dated the 6th January, 1999.
  - (ii) The Companies (Issue of Share Certificates) Amendment Rules, 1999, published in Notification No. G.S.R. 17(E) in Gazette of India dated the 6th January, 1999.
- (10) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Law Justice and Company Affairs for the year 1999-2000.
- (11) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for the year 1999-2000.

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1997-98.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1997-98, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the year 1997-98.
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- (21) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for the year 1999-2000.
- (22) A copy of the Motor Spirit and High Speed Diesel (Regulation of Supply and Distribution and Prevention of Malpractices) Order, 1998 (Hindi and English versions) published in Notification No. G.S.R. 772(E) in Gazette of India dated the 28th December, 1998 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Wildlife Institute of India, Dehradun, for the year 1997-98 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wildlife Institute of India,
     Dehradun, for the year 1997-98.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
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- (26) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Environment Education, Ahmedabad, for the year 1997-98.
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- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (30A) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the Andman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1997-98.
  - (ii) Annual Report of the Andman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (31) A copy of the Merchant Shipping (Registration of Indian Fishing Boats) Amendment Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 774(E) in Gazette of India dated the 28th December, 1998, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
  - (32) (i) A copy of the Annual Report (Hindi and English versions) of the Erstwhile Mumbai Dock Labour Board, Mumbai, for the year 1997-98 alongwith Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Erstwhile Mumbai Dock Labour Board, Mumbai, for the year 1997-98.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Surface Transport for the year 1999-2000.

- (35) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the Videsh Sanchar Nigam Limited, Mumbai, for the year 1997-98.
  - (ii) Annual Report of the Videsh Sanchar Nigam Limited, Mumbai, for the year 1997-98, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) A copy each of the following Notifications (Hindi and English versions) under section 37 of the Telecom Regulatory Authority of India Act. 1997:—
  - (i) The Telecom Regulatory Authority of India (Salaries, Allowances and Conditions of Service of Chairperson and other Members) Rules, 1997 published in Notification No. G.S.R. 683 (E) in Gazette of India dated the 2nd December, 1997.
  - (ii) The Telecom Regulatory Authority of India (Period for Filing of Applications to Authority) Rules, 1999 published in Notification No. G.S.R. 72(E) in Gazette of India dated the 8th February, 1999.
  - (iii) The Telecom Regulatory Authority of India (Annual Report and Returns) Rules, 1999 published in Notification No. G.S.R. 80(E) in Gazette of India dated the 10th February, 1999.

# 5. Message from Rajya Sabha

Secretary-General reported a massage from Rajya Sabha that Rajya Sabha at its sitting held on the 12th March, 1999 agreed without any amendment to the Companies (Amendment) Bill, 1999, passed by the Lok Sabha on the 5th March, 1999.

## 6. Reports of the Standing Committee on Communications

Shri Somnath Chatterjee presented the following Reports (Hindi and English versions) of the Standing Committee on Communications:—

(1) Ninth Report on Action Taken by Government on the Recommendations contained in the First Report (Twelfth Lok Sabha) of the Standing Committee on Communications on Demands for Grants

(1998-1999) relating to Ministry of Communications (Department of Telecommunications).

- (2) Tenth Report on Action Taken by Government on the Recommendations contained in the Second Report (Twelfth Lok Sabha) of the Standing Committee on Communications on Demands for Grants (1998-1999) relating to Ministry of Communications (Department of Posts).
- (3) Eleventh Report on Recommendations of Disinvestment Commission in relation to ITI and HTL Ltd. relating to Ministry of Communications (Department of Telecommunications).

# 7. Report of the Standing Committee on Urban and Rural Development (1998-99)

Shri Kishan Singh Sangwan presented the Twentieth Report (Hindi and English versions) of the Standing Committee on Urban and Rural Development on the Action Taken by the Government on the recommendations contained in the Sixth Report of the Standing Committee on Urban and Rural Development (Eleventh Lok Sabha) on Mega City Scheme.

12.04 P.M.

# 8. Statement by Minister

The Minister of Petroleum and Natural Gas made a statement on 'Leakage/ Fire at the platform in Gas Field B-121 in Mumbai Offshore'.

12.13 P.M.

# Submission by members regarding fire at Jhuggi Clusters near Vijayghat in Jamuna Pushta in North Delhi on 14 March, 1999

The following members made submissions regarding fire at the Jhuggi clusters near Vijay Ghat in Jamuna Pushta in North Delhi on 14 March, 1999:—

- (1) Shri Somnath Chatterjeee
- (2) Shri Madan Lal Khurana
- (3) Shri Hannan Mollah
- (4) Kumari Mamata Banerjee
- (5) Shri Paras Nath Yadav

- (6) Shri Lal Bihari Tiwari
- (7) Shri Motilal Vora
- (8) Shri Lalu Prasad
- (9) Shri Chandra Shekhar
- (10) Shri Buta Singh
- (11) Shri Vijay Goel
- (12) Shri L.K. Advani

#### 1.19 P.M.

### 10. Motion of Thanks on the President's Address

Time Taken: 12 hrs. 13 mts.

Discussion on the following motion moved by Smt. Sushma Swaraj and seconded by Shri Ajit Kumar Panja and the amendments thereto moved on the 11th March, 1999, continued:—

"That an Address be presented to the President in the following terms:—

'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President or the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 22nd February, 1999'."

Shri Atal Bihari Vajpayee replied to the debate.

All the amendments moved were negatived.

The motion was adopted.

2.08 P.M.

### 11. Matters under Rule 377

- (1) Shri Jagat Vir Singh Drona raised a matter regarding need to take steps for early completion of Ganga Barrage Project at Kanpur.
- (2) Shri Bachi Singh Rawat raised a matter regarding need to continue relaxations being given to youth of hilly areas of U.P. for recruitment in army.
- (3) Smt. Bhavana Kardam Dave raised a matter regarding need for early conversion of railway line between Kuda and Dhagandhra into broadgauge.
- (4) Shri Rajvir Singh raised a matter regarding need to provide funds to Govt. of U.P. for construction of a bridge on river Ramganga between Dataganj and Beladandi in U.P.

- (5) Dr. Shakeel Ahamed raised a matter regarding need to treat teaching cadre of Central Health Scheme at par with their counterparts of AIIMS and PGI).
- (6) Shri Bikash Chowdhary raised a matter regarding need to take necessary steps for telecasting 2nd channel programme of Deordarshan from Asansol T.V. Relay Centre, West Bengal.
- (7) Shri K. Yerrannaidu raised a matter regarding need for construction of a fly-over bridge at Harishchandrapuram Railway Station in Srikakulam district of Andhra Pradesh.
- (8) Shri V.V. Raghavan raised a matter regarding need to look into the problems being faced by HMT Units due to new economy policy.
- (9) Shri Surendra Singh raised a matter regarding need to build a monument at Rahnat Village in Haryana in memory of the freedom fighters.

  2.25 P.M.

### \*12. Satutory Resolution — Negatived

Time taken: 3 hrs. 31 ints.

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Shri Basudeb Acharia moved the following resolution:—

"That this House disapproves of the Central Vigilance Commission Ordinance, 1999 (No. 4 of 1999) promulgated by the President on 8th January, 1999."

After discussion as indicated in para 13 below, the Resolution was negatived.

#### \*13. Government Bill -- Passed

The Central Vigilance Commission Bill, 1998.

The motion for consideration of the Bill was moved by Shri Kadambur M.R. Janarthanan

The following members took part in the combined debate on the Resolution (vide para 12 above) and the motion for consideration of the Bill

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- (1) Shri K.S. Rao
- (2) Shri Satya Pal Jain
- (3) Shri Mohan Singh
- (4) Shri Parvathaneni Upendra

Discussed together.

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- (5) Shri V.V. Raghavan
- (6) Shri Raghuvansh Prasad Singh
- (7) Shri Varkala Radhakrishnan
- (8) Shri B.M. Mensinkai
- (9) Shri T.R. Baalu
- (10) Shrimati Kailasho Devi
- (11) Prof. Jogendra Kawade
- (12) Shri Bikram Keshari Deo

Shri Kadambur M.R. Janarthanan replied to the combined debtate.

Shri Basudeb Acharia spoke (by way of reply to his statutory Resolution).

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause: 2 was adopted.

Clauses 3 to 5 were adopted, as amended.

Clauses 6 and 7 were adopted.

Clause 8 was adopted, as amended.

Clauses 9 to 19 were adopted.

Shri Kadambur M.R. Janarthanan moved the following motion under Rule 388:—

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No. 13 to the Central Vigilance Commission Bill, 1998 and that this amendment may be allowed to be moved."

The motion was adopted.

An amendment for insertion of new clause 19A was adopted.

New clause 19A was also adopted.

Clauses 20 to 26 were adopted.

Clasue 27 was adopted, as amended.

The Schedule was adopted.

Clause 1 and the Enacting Formula were adopted as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Kadambur M.R. Janarthanan.

The motion was adopted and the Bill as amended was passed.

# 14. The Budget (General)

Time allotted: 10 hrs.

Time taken : 2 hrs. 07 mts.

Balance

: 7 hrs. 53 mts.

The following items were taken up together:-

- \* (1) General Discussion on the Budget (General) for 1999-2000.
- \*(2) Supplementary Demands for Grants Nos. 1, 3, 5, 6, 9, 11, 13, 14, 15, 16, 17, 18, 19, 20, 24, 25, 26, 28, 34, 35, 37, 38, 39, 40, 41, 43, 45, 46, 47, 48, 49, 50, 51, 52, 54, 55, 56, 58, 60, 63, 64, 66, 67, 71, 72, 73, 75, 78, 80, 81, 82, 83, 84, 87, 89, 92, 95, 96, 98, 99, 100, 101, 102, and 103 in respect of the Budget (General) for 1998-99.
- \*(3) Demands for Excess Grants Nos. 8, 14, 24, 56, 82 and 83 in respect of Budget (General) for 1996-97.

The following members took part in the debate:—

- (1) Dr. Balram Jakhar
- (2) Shri Shanta Kumar
- (3) Shri Rupchand Pal
- (4) Shri Bashist Narayan Singh

The discussion was not concluded.

8.03 p.m.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 15th March, 1999)

S. GOPALAN, Secretary-General.

MGIP(PLU)MRND-5330LS-15-03-1999.

<sup>\*</sup> Discussed together.

### LOK SABHA

### BULLETIN — PART I

(Brief Record of Proceedings)

Tuesday, March 16, 1999/Phalguna 25, 1920 (Saka)

No. 80

### 1. Starred Ouestions

Starred Question Nos. 281—283 were orally answered. Replies to Starred Question Nos. 284—300 were laid on the Table.

### 2. Unstarred Ouestions

Replies to Unstarred Question Nos. 2969—3198 were laid on the Table.

A statement by Minister of State for Chemicals and Fertilizers correcting the reply given on July 14, 1998 to Unstarred Question No. 3971 regarding tours by KRIBHCO officials was also treated as laid on the Table.

# 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notification (Hindi and English versions) under sub-section (3) of the section 40 of the Protection of Human Rights Act, 1993:—
  - (i) The National Human Rights Commission (Group 'A' and Group 'B' Posts) Recruitment (Second Amendment) Rules, 1998, published in Notification No. G.S.R. 82(E) in Gazette of India dated the 10th February, 1999.
  - (ii) The National Human Rights Commission (Group 'C' and Group 'D' Posts) Recruitment (Amendment) Rules, 1998, published in Notification No. G.S.R. 83(E) in Gazette of India dated the 10th February, 1999.

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(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act.

(i) Review by the Government of the working of the Hindustan Insecticides Limited, New Delhi, for the year 1997-98.

- (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Food Corporation of India for the years 1996-97 and 1997-98 within the stipulated period of nine months after the close of the Accounting year.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food and Consumer Affairs for the year 1999-2000.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Chemicals and Fertilizers for the year 1999-2000.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the Delhi Metro Rail Corporation Limited, Delhi for the year 1997-98.
  - (ii) Annual Report of the Delhi Metro Rail Corporation Limited New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Annual Report (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 1997-98, under section 26 of the Delhi Development Act, 1957.

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- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Tamil Nadu State Mission of Education for All, Chennai, for the year 1997-98, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Tamil Nadu State Mission of Education for All, Chennai, for the year 1997-98.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Satyendra Nath Bose National Centre for Basic Sciences, Calcutta, for the year 1997-98, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Satyendra Nath Bose National Centre for Basic Sciences, Calcutta, for the year 1997-98
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Mumbai, for the year 1997-98, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Geomagnetism, Mumbai, for the year 1997-98.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government of the working of the Educational Consultants India Limited, New Delhi, for the year 1997-98.
    - (ii) Annual Report of the Educational Consultants of India Limited, New Delhi, for the year 1997-98, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 1997-98.
  - (ii) Annual Report of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (18) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Science and Technology for the year 1999-2000.
- (20) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report, Audited Accounts of the All India Council for Technical Education, New Delhi, for the year 1997-98, within the stipulated period of nine months after the close of the Accounting year.
- (21) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report, Audited Accounts of the School of Planning and Architecture, New Delhi, for the year 1996-97 and 1997-98, within the stipulated period of nine months after the close of the Accounting year.
- (22) A copy of the Annual Accounts (Hindi and English versions) of the Pondicherry University, Pondicherry for the year 1996-97, together with Audit Report thereon.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy of the Annual Accounts (Hindi and English versions) of the Pondicherry University, Pondicherry for the year 1997-98, together with Audit Report thereon.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 1996-97.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 1996-97, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Industrial Engineering, Mumbai, for the year 1996-97.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi for the year 1996-97, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1996-97.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Ocean Development for the year 1999-2000.
- (31) Statement (Hindi and English versions) explaining reasons for not laying Annual Report and Audited Accounts of the National Institute of Foundry and Forge Technology for the year 1997-98, within the stipulated period of nine months after the close of the Accounting Year.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the U.P. Education for all Project Board, Lucknow, for the year 1997-98, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the U.P. Education for all Project Board, Lucknow, for the year 1997-98.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Andhra Pradesh Pradhamika Vidya Parishat, Hyderabad, for the year 1997-98, along with Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Andhra Pradesh Pradhamika Vidya Parishat, Hyderabad, for the year 1997-98.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 1996-97, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Philosophical Research, New Delhi, for the year 1996-97.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment and Forests for the year 1999-2000.
- (39) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Social Justice and Empowerment for the year 1999-2000.
- (40) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Tourism for the year 1999-2000.

# 4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 13th March, 1999, Rajya Sabha agreed to the amendments made by the Lok Sabha at its sitting held on the 10th March, 1999 in the Patents (Amendment) Bill, 1998.

# 5. Report of Standing Committee of Finance

Shri Bhagwan Sankar Rawat presented the Fifteenth Report (Hindi and English versions) of the Standing Committee of Finance on the Insurance Regulatory Authority Bill, 1998.

(Due to interruptions in the House, Lok Sabha adjourned at 12.43 P.M. and re-assembled at 2. P.M.)

# 6. Calling Attention

Shri Basudeb Acharia called the attention of the Minister of Industry to the situation arising out of the Government's decision to close down eight Public Sector Undertakings of the country and action taken by the Government in regard thereto.

The Minister of Industry made a statement in regard thereto.

### 7. Matters under Rule 377

As directed by the Speaker, the following members were permitted to lay on the Table Statements on various matters sought to be raised by them under Rule 377 as indicated against each:—

- 1. Shri Chandresh Patel regarding need to extend long distance trains terminating at Ahmedabad/Rajkot upto Okha-Porbander in Gujarat.
- Shri Adityanath regarding need to absorb all employees already working in Indian Fertilizers Corporation Ltd., Gorakhpur in KRIBHCO and provide new pay scales to them.
- 3. Shri Punnulal Mohale regarding need to accord Central University status to Guru Ghasidas University in Madhya Pradesh.
- 4. Shri Ritlal Prasad Verma regarding need to review the decision to set up Ordnance Factory at Rajgeer in place of Koderma, Bihar.
- 5. Shri K.C. Kondaiah regarding need to ensure payment of salaries to the employees of Accountant General's Office in Karnataka.
- Shri Mullappally Ramachandran regarding need for early completion
  of doubling work of Railway line between Mangalore and Shornur,
  Kerala Southern Railways.
- 7. Shri Abhaysingh S. Bhonsle regarding need to ensure adequate allocation of liquid fuel to the State of Maharashtra.
- Shri Lakshman Chandra Seth regarding need to take steps for a befitting celebration of birth centenary of Satish Samant, an eminent freedom fighter.
- Shri Mitrasen Yadav regarding need to run a direct train between Ayodhya and Delhi and also provide more facilities at Ayodhya railway station, U.P.

- 10. Shri K. Palaniswami regarding need to take steps to set up effluent treatment plants in the dyeing factories in Pallipalayam town Panchayat and Komarapalayam Municipality in Tamil Nadu.
- 11. Shri Hiralal Roy regarding need to provide adequate funds to States Governments of Bihar to check severe erosion caused by the Ganges at Kotwandiar in Chapra district.
- 12. Shri Amar Roy Pradhan regarding need to withdraw order reducing the reservation percentage for fertilizer (urea) in jute bags from 50 to 20% with a view to protect the interests of raw jute growers.

# 8. The Budget (General)

Time taken: 9 hrs. 08 mts.

The following items were taken up together:—

- \*(1) General Discussion on the Budget (General) for 1999-2000, continued.
- \*(2) Demands for Grants on Account Nos.: 1 to 27, 29, 30, 32 to 59, 61 to 93, 95, 96, 98 to 103, for 1999-2000.
- \*(3) Supplementary Demands for Grants Nos. 1, 3, 5, 6, 9, 11, 13, 14, 15, 16, 17, 18, 19, 20, 24, 25, 26, 28, 34, 35, 37, 38, 39, 40, 41, 43, 45, 46, 47, 48, 49, 50, 51, 52, 54, 55, 56, 58, 60, 63, 64, 66, 67, 71, 72, 73, 75, 78, 80, 81, 82, 83, 84, 87, 89, 92, 95, 96, 98, 99, 100, 101, 102 and 103 in respect of the Budget (General) for 1998-99 continued.
- \*(4) Demands for Excess Grants Nos. 8, 14, 24, 56, 82 and 83 in respect of Budget (General) for 1996-97 continued.

The following members took part in the debate:-

- (1) Shri Mohan Singh
- (2) Shri Vaiko
- (3) Dr. Raghuvansh Prasad Singh
- (4) Prof. Prem Singh Chandumajra

(Discussion was held over and resumed vide para 10 below).

<sup>\*</sup> Discussed together.

### Discussion under Rule 193

Time taken: 2 hrs. 30 mts.

Shri P. Shiv Shanker raised a discussion regarding allegations levelled by the former Adviser to the Finance Minister against the Government.

The following members took part in the debate:-

- (1) Shri Vaiko
- (2) Shri Somnath Chatterjee

The discussion was not concluded.

# 10. The Budget (General)

The discussion on the item of Business at para No. 8 above was resumed.

- (5) Shri Nadendla Bhaskara Rao
- (6) Shri Kanchi Panneerselvam
- (7) Shri P. Chidambaram
- (8) Shri Prabhat Kumar Samantaray
- (9) Shri V.V. Raghavan
- (10) Dr. S. Venugopalachary
- (11) Shri Bhupinder Singh Hooda
- (12) Dr. Bikram Sarkar
- (13) Shri T.R. Baalu
- (14) Shri Sultan Salahuddin Owaisi
- (15) Shri Prakash Vishwanath Paranjpe
- (16) Shri Promothes Mukherjee
- (17) Shrimati Kailasho Devi
- (18) Shri Ramdas Athawale
- (19) Shri Manoranjan Bhakta
- (20) Shri Anand Mohan

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- (21) Shri Datta Meghe
- (22) Shri B.M. Mensinkai
- (23) Shri Abul Fazal Golam Osmani
- (24) Dr. B.N. Reddy
- (25) Shri Magunta Sreenivasulu Reddy
- (26) Shri K.H. Muniyappa
- (27) Shri Sansuma Khunggur Bwiswmuthiary

Shri Yashwant Sinha replied to the debate.

All the Demands for Grants on Account Nos. 1 to 27, 29, 30, 32, to 59, 61 to 93, 95, 96, 98 to 103 (Both Revenue Account and Capital Account) in respect of the Budget (General) for the amounts shown under column 3 of the Printed List of Demands for Grants on Account (General) for 1999-2000, were voted in full.

All the Supplementary Demands for Grants Nos. 1, 3, 5, 6, 9, 11, 13, 14, 15, 16, 17, 18, 19, 20, 24, 25, 26, 28, 34, 35, 37, 38, 39, 40, 41, 43, 45, 46, 47, 48, 49, 50, 51, 52, 54, 55, 56, 58, 60, 63, 64, 66, 67, 71, 72, 73, 75, 78, 80, 81, 82, 83, 84, 87, 89, 92, 95, 96, 98, 99, 100, 101, 102, and 103 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1998-99, were voted in full.

All the Demands for Excess Grants Nos. 8, 14, 24, 56, 82 and 83 for the amounts shown under column 3 of the Printed List of Demands for Excess Grants (General) for 1996-97, were voted in full.

# 11 Government Bill-Introduced

The Appropriation (Vote on Account) Bill, 1999

### 12. Government Bill—Passed

The Appropriation (Vote on Account) Bill, 1999

The motion for consideration moved by Shri Yashwant Sinha was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

# 13. Government Bill-Introduced

The Appropriation Bill, 1999

#### 14. Government Bill—Passed

The Appropriation Bill, 1999

The motion for consideration moved by Shri Yashwant Sinha was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

# 15. Government Bill-Introduced

The Appropriation (No. 2) Bill, 1999

# 16. Government Bill-Passed

The Appropriation (No. 2) Bill, 1999

The motion for consideration moved by Shri Yashwant Sinha was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

00.21 Hrs. (17.3.1999)

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 17th March, 1999)

S. GOPALAN, Secretary-General.

MGIP(PLU)MRND-5386LS-16-03-1999.

### LOK SABHA

### **BULLETIN** — PART I

(Brief Record of Proceedings)

Wednesday, March 17, 1999/Phalguna 26, 1920 (Saka)

No. 81

### 11 A.M.

# 1. Questions

Due to interruptions in the House, Questions could not be called for oral answer. Starred Question Nos. 301—320 put down in the Order Paper for the day were, therefore, treated as Unstarred and their replies together with replies to the Unstarred Question Nos. 3199—3340 would be printed in the Official Report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.12 A.M. and re-assembled at 12 Noon).

# 2. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Human Resource Development for the year 1999-2000.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Paschim Banga Rajya Prathamik Siksha Unnayan Sanstha, Calcutta, for the year 1997-98, alongwith Audited Accounts.
  - (ii) A copy of the Statement regarding Review (Hindi and English versions) by the Government of the working of the Paschim Banga Rajya Prathamik Siksha Unnayan Sanstha, Calcutta, for the year 1997-98.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Electronics for the year 1999-2000.

- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Planning and Programme Implementation for the year 1999-2000.
- (5A) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Parliamentary Affairs for the year 1999-2000.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Atomic Energy for the year 1999-2000.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report/Audited Accounts\* of the Electronics Corporation of India Limited, Hyderabad, for the year 1997-98.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) Review by the Government of the working of the U.P. Projects and Tubewells Corporation Limited, Lucknow, for the years 1994-95 and 1995-96.
  - (b) (i) Annual Report of the U.P. Projects and Tubewells Corporation Limited, Lucknow, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
    - (ii) Annual Report of the U.P. Projects and Tubewells Corporation Limited, Lucknow, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year 1997-98, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Water Development Agency, New Delhi, for the year 1997-98.

<sup>\*</sup>Annual Report/Audited Accounts were laid on the Table of the House on the 10th March, 1999.

- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Fishermen's Cooperative Limited, New Delhi, for the year 1997-98, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Fishermen's Cooperative Limited, New Delhi, for the year 1997-98.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Water Resources for the year 1999-2000.
- (15) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Agriculture for the year 1999-2000.
- (16) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Personnel, Public Grievances and Pensions and Union Public Service Commission for the year 1999-2000.

## 3. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha at its sitting held on the 15th March, 1999 agreed without any amendment to the Urban Land (Ceiling and Regulation) Repeal Bill, 1999, passed by the Lok Sabha on the 8th March, 1999.

# 4. Report of the Committee on Private Members' Bills and Resolutions

Shri S. S. Palanimanickam presented the Third Report (Hindi and English Versions) of the Committee on Private Members' Bills and Resolutions.

# 5. Reports of the Public Accounts Committee

Shri Manoranjan Bhakta presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

Sixth Report on Infructuous expenditure of Rs. 29 crore—Communication Network.

- (2) Seventh Report on Action Taken on 13th Report of Public Accounts
  Committee (Eleventh Lok Sabha) on Union Government Appropriation Accounts (1994-95) Defence Services.
- ✓ (3) Eighth Report on Action Taken on 102nd Report of Public Accounts
  Committee (Tenth Lok Sabha) on Assessment of Religious and
  Charitable Trusts.

(Due to continued interruptions in the House, Lok Sabha adjourned at 12,06 P.M. and re-assembled at 2 P.M.)

## б. Report of the Standing Committee on Labour and Welfare

Shri Harin Pathak presented a copy each of the Ninth Report and minutes of the sitting of the Committee (Hindi and English versions) of the Standing Committee on Labour & Welfare on The National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disability Bill, 1999.

# 7. Reports of Standing Committee on Petroleum and Chemicals

Shri Paban Singh Ghatowar presented the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Chemicals:—

- (1) Seventh Report on action taken by the Government on the recommendations contained in the Fourth Report (12th Lok Sabha) on Demands for Grants—1998-99 relating to the Ministry of Petroleum and Natural Gas.
- (2) Ninth Report on action taken by the Government on the recommendations contained in the Sixth Report (12th Lok Sabha) on Demands for Grants—1998-99 relating to the Ministry of Chemicals & Fertilisers, Deptt. of Fertilisers.

(Due to continued interruptions in the House, Lok Sabha adjourned for the day)

2.06 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 18th March, 1999).

S. GOPALAN, Secretary-General.

MGIP(PLU)MRND--5419LS--17-03-1999.

#### BULLETIN - PART I

(Brief Record of Proceedings)

Thursday, April 15, 1999/Chaitra 25, 1921 (Saka)

No. 83

11 A.M.

## 1. Reference

The Speaker made a reference to the recent major earthquake in Garhwal region and several parts of North India, on 29 March, 1999 resulting in large scale loss of life and property.

Thereafter members stood in silence for a short while as a mark of respect to the deceased.

11.03 A.M.

## 2. Motion Under Rule 388

Shri P. R. Kumaramangalam moved the following motion:-

"That this House do suspend Rule 32 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it provides for the first hour of sitting being made available for the asking and answering of questions in order to take up the Motion of Confidence".

The motion was adopted.

#### 3. Questions

The Question Hour having been suspended, the replies to Starred Question Nos. 341—360 put down in the Order Paper for the day were treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 3491—3672 would be printed in the Official Report for the day.

#### 11.04 A.M.

## 4. Motion — Under consideration

Time Taken: 5 hrs. 51 Mts.

Shri Atal Bihari Vajpayee moved the following motion:-

"That this House expresses its Confidence in the Council of Ministers."

The following members took part in the debate:-

(1) Shri Sarad Pawar

(2) Shri L.K. Advani

Shri Lalu Prasad

(Lok Sabha adjourned at 1.30 P.M. and re-assembled at 2.35 P.M.)

, (4) Shri Yashwant Sinha

5 Shri P.A. Sangma

- . (6) Shri R. Muthiah
  - (7) Shri Vaiko
  - (8) Shri N.K. Premachandran
  - (9) Shri Mukhtar Abbas Naqvi
  - (10) Shri S. Sudhakar Reddy
  - (11) Shri Prabhunath Singh (Speech unfinished)

The discussion was not concluded.

## 6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 16th April, 1999)

S. GOPALAN, Secretary-General.

MGIP(PLU)MRND-226LS-15-4-1999.

#### BULLETIN — PART I

(Brief Record of Proceedings)

Friday, April 16, 1999/Chaitra 26, 1921 (Saka) .

No: 84

#### 11 A.M.

#### 1. Questions

The Question Hour having been dispensed with, the replies to Starred Question Nos. 361—380 were treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 3673—3902 would be printed in the Official Report for the day.

A statement by Minister of State for Steel and Mines Correcting the reply given on March 5, 1999 to Unstarred Question No. 1611 regarding Hindi Consultative Committee was also treated as laid on the Table.

## 2. Motion — Under Consideration

Time Taken: 21 hrs. 51 Mts.

Discussion on the following motion moved by Shri Atal Bihari Vajpayee on the 15th April, 1999, continued:—

"That this House expresses its Confidence in the Council of Ministers."

The following members took part in the debate:-

(1) Shri Prabhunath Singh

(Due to interruptions in the House, Lok Sabha adjourned at 11.35 A.M. and re-assembled at 1.30 P.M.)

(Lok Sabha adjourned at 1.31 P.M. and re-assembled at 2 P.M.)

(2) Shri Somnath Chatterjee

- (3) Shri Murasoli Maran
- (4) Shri Mulayam Singh Yadav
- Kumari Mamata Banerjee
  - (6) Shri P. Shiv Shanker
- √(7) Shri Indrajit Gupta
- (8) Shri George Fernandes
- (9) Kumari Mayawati
- (19) Shri Chandra Shekhar
  - (11) Shri K. Yerrannaidu
  - (12) Shri H.D. Devegowda
  - (13) Shri Surjit Singh Barnala
  - (14) Shri P. Chidambaram
  - (15) Shri Madhukar Sîrpotdar
- (16) Shri K. Natwar Singh
- Dr. Subramanian Swamy
  - (18) Shri Anand Mohan
  - (19) Shri Amar Roy Pradhan
  - (20) Shri Ramdas Athawale
  - (21) Shri Kishan Singh Sangwan
  - (22) Shri Sultan Salahuddin Owaisi
  - (23) Shri G.M. Banatwalla
  - (24) Shri Naveen Patnaik
  - (25) Shri P.C. Thomas
  - (26) Dr. Raghuvansh Prasad Singh

The discussion was not concluded.

5.35 A.M. (17-4-1999)

(Lok Sabha adjourned till 11 A.M. on Saturday, the 17th April, 1999)

S. GOPALAN, Secretary-General.

MGIP(PLU)MRND-244LS-16-04-1999.

## BULLETIN-PART I

(Brief Record of Proceedings)

Saturday, April 17, 1999/Chaitra 27, 1921 (Saka)

No. 85

11 A.M.

Motion-Negatived

Time Taken: 24 hrs. 58 Mts.

Discussion on the following motion moved by Shri Atal Bihari Vajpayee on the 15th April, 1999, continued:—

"That this house expresses its Confidence in the Council of Ministers"

Shri Atal Bihari Vajpayee replied to the debate.

On the motion the House divided: Ayes 269; Noes 270. Accordingly the motion was negatived.

2.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 19th April, 1999).

S. GOPALAN, Secretary-General.

MGIP(PLU)MRND-277LS-17.4.1999.

#### BULLETIN --- PART I

(Brief Record of Proceedings)

Wednesday, April 21, 1999/Vaisakha 1, 1921 (Saka)

No. 87

11 A.M.

### 1. Obituary Reference

The Speaker made a reference to the passing away of Shri A.K.A. Abdul Samad, who was a member of Seventh and Ninth Lok Sabha.

Thereafter members stood in silence for a short while as a mark of respect to the deceased.

(Due to interruptions in the House, Lok Sabha adjourned at 11.12 A.M. and re-assembled at 11.47 A.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 11.51 A.M. and re-assembled at 12.31 P.M.)

# 2. Report of the Public Accounts Committee

PROF. SAIFUDDIN SOZ presented the Ninth Report (Hindi and English versions) of the Public Accounts Committee (12th Lok Sabha) on "Procurement of Solar Photo Voltaic Panels".

(Due to continued interruptions in the House, Lok Sabha adjourned at 12.36 P.M. and re-assembled at 3 P.M.)

## 3. Report of the Railway Convention Committee

SHRI BIJOY KRISHNA HANDIQUE presented the Third Report (Hindi and English verisons) of the Railway Convention Committee on 'Rate of Dividend for 1999-2000 and other ancillary matters alongwith Minutes relating thereto.

# 4. Report of the Committee on Subordinate Legislation (Twelfth Lok Sabha)

SHRI SHANTILAL P. PATEL presented the Fourth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

# 5. Report of the Committee on Empowerment of Women (1998-99)

SHRIMATI GEETA MUKHERJEE presented the First Report (Hindi and English versions) of the Committee on Empowerment of Women (1998-99) on 'Developmental Schemes for Rural Women' relating to Ministry of Rural Areas and Employment (Department of Rural Employment and Poverty Alleviation and Department of Rural Development) and Ministry of Human Resource Development (Department of Women and Child Development).

### 6. Report of the Standing Committee on Communications

SHRI SOMNATH CHATTERJEE presented the following Reports (Hindi and English versions) of the Standing Committee on Communications:—

- (1) Twelfth Report of the working of Telecom Factories relating to Department of Telecommunications, Ministry of Communications.
- (2) Thirteenth Report on the Demands for Grants (1999-2000) relating to Department of Telecommunications, Ministry of Communications.
  - (3) Fourteenth Report on the Demands for Grants (1999-2000) relating to Department of Posts, Ministry of Communications.
- Fifteenth Report on the Demands for Grants (1999-2000) relating to the Ministry of Information & Broadcasting.

## 7. Report of the Standing Committee on Defence

SHRI P. UPENDRA presented the following reports (Hindi and English versions) of the Standing Committee on Defence:—

- (1) Seventh Report on action taken by Government on the recommendations contained in their Second Report (Twelfth Lok Sabha) on Demands for Grants of the Ministry of Defence for 1998-99.
- (2) Eighth Report on Demands for Grants (1999-2000) of the Ministry of Defence.

3.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 22nd April, 1999)

S. GOPALAN, Secretary-General.

MGIP(PLU)MRND-340LS-21-4-1999.

#### BULLETIN - PART I

(Brief Record of Proceedings)

Thursday, April 22, 1999/Vaisakha 2, 1921 (Saka)

No. 88

11 A.M.

# 1. Report of Committee on Public Undertakings

Shri Manbendra Shah presented the Second Report (Hindi and English versions) of the Committee on Public Undertakings on Follow-up action on the Reports of C & AG of India (Commercial).

## 2. Statement of Committee on Public Undertakings

Shri Manbendra Shah laid on the Table a statement (Hindi and English versions) showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of First Report of Committee on Public Undertakings (Eleventh Lok Sabha) on Action Taken by Government on the recommendations contained in their Forty-third Report (Tenth Lok Sabha) on Mazagon Dock Limited.

# 3. Reports of the Standing Committee on Agriculture

Shri Kinjarapu Yerrannaidu presented the following Reports (Hindi and English versions) of the Standing Committee on Agriculture:—

(Y) Thirteenth Report on Action Taken by the Government on the Recommendations/Observations contained in the Seventh Report of the Standing Committee on Agriculture (Twelfth Lok Sabha) on Demands for Grants (1998-99) relating to the Ministry of Agriculture (Department of Agriculture & Co-operation).

(2) Fourteenth Report on Action Taken by the Government on the Recommendations/Observations contained in the Eighth Report of the Standing Committee on Agriculture (Twelfth Lok Sabha) on

Demands for Grants (1998-99) relating to the Ministry of Agriculture (Department of Agricultural Research and Education).

(3) Fifteenth Report on Action Taken by the Government on the Recommendations/Observations contained in the Ninth Report of the Standing Committee on Agriculture (Twelfth Lok Sabha) on Demands for Grants (1998-99) relating to the Ministry of Agriculture (Department of Animal Husbandry and Dairying).

(4) Sixteenth Report on Action Taken by the Government on the Recommendations/Observations contained in the Tenth Report of the Standing Committee on Agriculture (Twelfth Lok Sabha) on Demands for Grants (1998-99) relating to the Ministry of Water Resources.

- (5) Seventeenth Report on Action Taken by the Government on the Recommendations/Observations contained in the Eleventh Report of the Standing Committee on Agriculture (Twelfth Lok Sabha) on Demands for Grants (1998-99) relating to the Ministry of Food Processing Industries.
- (6) Eighteenth Report of the Committee on the Demands for Grants (1999-2000) of the Ministry of Agriculture (Department of Agriculture & Cooperation).
- Nineteenth Report of the Committee on the Demands for Grants (1999-2000) of the Ministry of Agriculture (Department of Agricultural Research & Education).
  - (8) Twentieth Report of the Committee on the Demands for Grants (1999-2000) of the Ministry of Agriculture (Department of Animal Husbandry & Dairying).
- (9) Twenty First Report of the Committee on the Demands for Grants (1999-2000) of the Ministry of Water Resources.
- (10) Twenty-second Report of the Committee on the Demands for Grants (1999-2000) of the Ministry of Food Processing Industries.

# 4. Reports of Standing Committee on Energy (1998-99)

Shri K. Karunakaran presented the following Reports (Hindi and English versions) of the Standing Committee on Energy:—

(1) Sixteenth Report on Demands for Grants (1999-2000) relating to the Department of Atomic Energy.

- (2) Seventeenth Report on Demands for Grants (1999-2000) relating to the Ministry of Non-Conventional Energy Sources.
- (3) Eighteenth Report on Demands for Grants (1999-2000) relating to the Ministry of Coal.
- Nineteenth Report on Demands for Grants (1999-2000) relating to the Ministry of Power.

# 5. Report of the Standing Committee on External Affairs

Smt. Geeta Mukherjee presented the Fourth Report (Hindi and English versions) of the Standing Committee on External Affairs (Twelfth Lok Sabha) on Demands for Grants of the Ministry of External Affairs for the year 1999-2000.

## 6. Reports of Standing Committee on Finance

Shri Murli Deora presented the following Reports (Hindi and English versions) of the Standing Committee on Finance:—

- (1) Sixteenth Report on action taken by Government on the Recommendations contained in the Second Report (12th Lok Sabha) on Demands for Grants (1998-99) of the Ministry of Planning and Programme Implementation.
- (2) Seventeenth Report on action taken by Government on the Recommendations contained in the Third Report (12th Lok Sabha) on the Demands for Grants (1998-99) of the Ministry of Finance (Department of Economic Affairs & Expenditure).
- (3) Eighteenth Report on action taken by Government on the Recommendations contained in the Fourth Report (12th Lok Sabha) on the Demands for Grants (1998-99) of the Ministry of Finance (Department of Revenue).
- (4) Nineteenth Report on Demands for Grants (1999-2000) of the Ministry of Planning & Programme Implementation.
- (5) Twentieth Report on Demands for Grants (1999-2000) of the Ministry of Finance (Departments of Economic Affairs & Expenditure).
- (6) Twenty-first Report on Demands for Grants (1999-2000) of the Ministry of Finance (Department of Revenue).

# 7. Reports and Minutes of the Standing Committee on Food, Civil Supplies and Public Distribution

Shri Raghuvansh Prasad Singh presented the following Reports and Minutes (English and Hindi versions) of the Standing Committee on Food, Civil Supplies and Public Distribution:—

- Eighth Report on Demands for Grants (1999-2000) of the Department of Sugar and Edible Oils (Ministry of Food and Consumer Affairs).
- (2) Ninth Report on Demands for Grants (1999-2000) of the Department of Food and Civil Supplies (Ministry of Food and Consumer Affairs).
- (3) Tenth Report on Demands for Grants (1999-2000) of the Department of Consumer Affairs (Ministry of Food and Consumer Affairs).

## 8. Reports of the Standing Committee on Labour and Welfare

Shri Harin Pathak presented the following Reports (Hindi and English versions) of the Standing Committee on Labour & Welfare:—

- (1) Tenth Report on Demands for Grants relating to Ministry of Labour for the year 1999-2000.
- (2) Eleventh Report on Demands for Grants relating to Ministry of Social Justice and Empowerment for the year 1999-2000.

## 9. Reports of Standing Committee on Petroleum and Chemicals

Dr. Balram Jakhar presented the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Chemicals:—

- (1) Tenth Report on Demands for Grants (1999-2000) of the Ministry of Petroleum and Natural Gas.
- (2) Eleventh Report on Demands for Grants (1999-2000) of the Ministry of Chemicals and Fertilisers (Deptt. of Chemicals & Petrochemicals).
  - (3) Twelfth Report on Demands for Grants (1999-2000) of the Ministry of Chemicals and Fertilisers (Deptt. of Fertilisers).

# 10 Report of Standing Committee on Railways

Shri T.R. Baalu presented the Third Report (Hindi and English versions) of the Standing Committee on Railways on 'Demands for Grants, 1999-2000' of the Ministry of Railways.

# 11. Reports of the Standing Committee on Urban and Rural Development (1998-99)

Shri Kishan Singh Sangwan presented the following Reports (Hindi and English versions) of the Standing Committee on Urban and Rural Development:

- (1) Twenty-First Report on Action Taken by the Government on the recommendations contained in the Second Report of the Standing Committee on Urban & Rural Development (Twelfth Lok Sabha) on Demands for Grants (1998-99) of the Department of Wastelands Development (Ministry of Rural Areas & Employment).
- (2) Twenty-Second Report on Demands for Grants (1999-2000) of the Department of Wastelands Development (Ministry of Rural Areas & Employment).
- (3) Twenty-Third Report on Demands for Grants (1999-2000) of the Department of Urban Employment & Poverty Alleviation (Ministry of Urban Affairs & Employment).
- (4) Twenty-Fourth Report on Demands for Grants (1999-2000) of the Department of Urban Development (Ministry of Urban Affairs & Employment).
- (5) Twenty-Fifth Report on Action Taken by the Government on the recommendations contained in the Fourth Report of the Standing Committee on Urban & Rural Development (Twelfth Lok Sabha) on Demands for Grants (1998-99) of the Department of Rural Development (Ministry of Rural Areas & Employment).
- (6) Twenty-Sixth Report on Demands for Grants (1999-2000) of the Department of Rural Development (Ministry of Rural Areas & Employment).
- Twenty-Seventh Report on Action Taken by the Government on the recommendations contained in the Twelfth Report of the

Standing Committee on Urban & Rural Development (Twelfth Lok Sabha) on Demands for Grants (1998-99) of the Department of Rural Employment & Poverty Alleviation (Ministry of Rural Areas & Employment).

- 78) Twenty-Eighth Report on Demands for Grants (1999-2000) of the Department of Rural Employment & Poverty Alleviation (Ministry of Rural Areas & Employment).
- (9) Twenty-Ninth Report on Action Taken by the Government on the recommendations contained in the First Report of the Standing Committee on Urban & Rural Development (Twelfth Lok Sabha) on Demands for Grants (1998-99) of the Department of Urban Development (Ministry of Urban Affairs & Employment).

# 12. Reports of the Standing Committee on Commerce

Shri Murasoli Maran laid on the Table a copy each (Hindi and English versions) of the following Reports of the Standing Committee on Commerce:—

- Thirty-Eighth Report on Demands for Grants (1999-2000) of the Department of Supply;
- (2) Thirty-Ninth Report on Demands for Grants (1999-2000) of the Department of Commerce; and
- (3) Fortieth Report on Demands for Grants (1999-2000) of the Ministry of Textiles.

# 13. Reports of the Standing Committee on Home Affairs

Shri Motilal Vora laid on the Table a copy each (Hindi and English versions) of the following Reports of the Standing Committee on Home Affairs:—

- Fifty-fourth Report on the demands for Grants (1999-2000) of the Ministry of Home Affairs;
- (2) Fifty-fifth Report on the Demands for Grants (1999-2000) of the Ministry of Personnel, Public Grievances and Pensions; and
- (2) Fifty-sixth Report on the Demands for Grants (1999-2000) of the Ministry of Law, Justice and Company Affairs.

# 14. Reports of the Standing Committee on Human Resource Development

Shrimati Krishna Bose laid a copy each (Hindi and English versions) of the following Reports of the Standing Committee on Human Resource Development:—

- Eighty-second Report on Demands for Grants 1999-2000 of the Department of Education (Ministry of Human Resource Development);
- (2) Eighty-third Report on Demands for Grants 1999-2000 of the Department of Youth Affairs and Sports (Ministry of Human Resource Development);
- (3) Eighty-fourth Report on Demands for Grants 1999-2000 of the Department of Culture (Ministry of Human Resource Development);
- (4) Eighty-fifth Report on Demands for Grants 1999-2000 of the Department of Women and Child Development (Ministry of Human Resource Development);
- (5) Eighty-sixth Report on Demands for Grants 1999-2000 of the Department of Health (Ministry of Health and Family Welfare);
- (6) Eighty-seventh Report on Demands for Grants 1999-2000 of the Department of Family Welfare (Ministry of Health and Family Welfare); and
- Eighty-eighth Report on Demands for Grants 1999-2000 of the Department of Indian Systems of Medicine and Homocopathy (Ministry of Health and Family Welfare).

## 15. Reports of Standing Committee on Industry

Shri Annasaheb M.K. Patil laid on the Table a copy each (Hindi and English versions) of the following Reports of the Standing Committee on Industry:—

- (1) 30th Report on Demands for Grants (1999-2000) pertaining to the Department of Steel (Ministry of Steel and Mines)
- (2) 31st Report on Demands for Grants (1999-2000) pertaining to the Department of Mines (Ministry of Steel and Mines)
- 32nd Report on Demands for Grants (1999-2000) pertaining to the –Ministry of Industry.

# 16. Report of the Standing Committee on Science and Technology, Environment and Forests

Smt. Bhavana Chikhaliya laid (Hindi and English version) the Sixty-Fourth, Sixty-Fifth, Sixty-Sixth, Sixty-Seventh, Sixty-Eighth, Sixty-Ninth and Seventieth Reports of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (1999-2000) of the Departments of Science & Technology, Ocean Development, Biotechnology, Electronics, Space, Scientific & Industrial Research and Ministry of Environment & Forests respectively.

# 17. Reports of the Standing Committee on Transport and Tourism

Shri A.C. Jos laid the Thirty-Seventh, Thirty-Eighth and Thirty-Ninth Reports (Hindi and English versions) of the Standing Committee on Transport and Tourism on Demands for Grants (1999-2000) of the Ministries of Tourism, Civil Aviation and Surface Transport respectively.

11.20 A.M.

# 18. The Budget (Railways—1999-2000—Demands for Grants)

All the Demands for Grants Nos. 1 to 16 in respect of the Budget Railways for 1999-2000 as shown in column 4 of the printed List of Demands for Grants (Railways) for 1999-2000 were voted in full.

11.22 A.M.

#### 19. Government Bill—Introduced

The Appropriation (Railways) No. 3 Bill, 1999.

#### 20. Government Bill—Passed

The Appropriation (Railways) No. 3, Bill, 1999.

The Motion for consideration moved by Shri Nitish Kumar was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nitish Kumar.

The motion was adopted and the Bill was passed.

# 21. The Budget (General) 1999-2000—Demands for Grants

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At 11.25 A.M. all the following Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants-Budget (General) for 1999-2000 were submitted to the vote of the House and voted in full:—:

- (1) Demand Nos. 1 to 4 realting to Ministry of Agriculture;
- (2) Demand Nos. 5 and 6 relating to Ministry of Chemicals and Fertilisers;
- (3) Demand No. 7 relating to Ministry of Civil Aviation;
- (4) Demand Nos. 8 to 10 relating to Ministry of Food and Consumer Affairs;
- (5) Demand No. 11 relating to Ministry of Coal;
- (6) Demand Nos. 12 and 13 relating to Ministry of Commerce;
- (7) Demand Nos. 14 and 15 relating to Ministry of Communications;
- (8) Demand Nos. 16 to 22 relating to Ministry of Defence;
- (9) Demand No. 23 relating to Ministry of Environment and Forests;
- (10) Demand No. 24 relating to Ministry of External Affairs;
- (11) Demand Nos. 25 to 27, 29 and 30 and 32 to 37 relating to Ministry of Finance:
- (12) Demand No. 38 relating to Ministry of Food Processing Industry;
- (13) Demand Nos. 39 to 41 relating to Ministry of Heath and Family Welfare;
- (14) Demand Nos. 42 to 46 and 99 to 103 relating to Ministry of Home Affairs:
- (15) Demand Nos. 47 to 50 relating to Ministry of Human Resource Development;
- (16) Demand Nos. 51 to 54 relating to Ministry of Industry;
- (17) Demand Nos. 55 and 56 relating to Ministry of Information and Broadcasting;
- (18) Demand No. 57 relating to Ministry of Labour;
- (19) Demand Nos. 58 and 59 and 61 relating to Ministry of Law, Justice and Company Affairs;

- (20) Demand No. 62 relating to Ministry of Non-Conventional Energy Sources;
- (21) Demand No. 63 relating to Ministry of Parliamentary Affairs;
- (22) Demand No. 64 relating to Ministry of Personnel, Public Grievances and Pensions;
- (23) Demand No. 65 relating to Ministry of Petroleum and Natural Gas;
- (24) Demand Nos. 66 to 68 relating to Ministry of Planning and Programme Implementation;
- (25) Demand No. 69 relating to Ministry of Power;
- (26) Demand Nos. 70 to 72 relating to Ministry of Rural Areas and Employment;
- (27) Demand Nos. 73 to 75 relating to Ministry of Science and Technology;
- (28) Demand Nos. 76 and 77 relating to Ministry of Steel and Mines;
- (29) Demand Nos. 78 to 80 relating to Ministry of Surface Transport;
- (30) Demand No. 81 relating to Ministry of Textiles;
- (31) Demand No. 82 relating to Ministry of Tourism;
- (32) Demand Nos. 83 to 86 relating to Ministry of Urban Affairs and Employment;
- (33) Demand No. 87 relating to Ministry of Water Resources;
- (34) Demand No. 88 relating to Ministry of Social Justice and Empowerment;
- (35) Demand Nos. 89 and 90 relating to Department of Atomic Energy;
- (36) Demand No. 91 relating to Department of Electronics;
- (37) Demand No. 92 relating to Department of Ocean Development;
- (38) Demand No. 93 relating to Department of Space;
- (39) Demand No. 95 relating to Rajya Sabha;
- (40) Demand No. 96 relating to Lok Sabha;
- (41) Demand No. 98 relating to Secretariat of the Vice-President.

#### 11.30 A.M.

## 22. Government Bill—Introduced

The Appropriation (No. 3) Bill, 1999.

### 23. Government Bills-Passed

(i) The Appropriation (No. 3) Bill, 1999.

The motion for consideration moved by Shri Yashwant Sinha was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

## 11.33 A.M

(in) The Finance Bill, 1999.

The motion for consideration moved by Shri Yashwant Sinha was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 139 were adopted.

The First, Second, Third, Fourth, Fifth and Sixth Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned sine die at 11.36 A.M.)

S. GOPALAN, Secretary-General.

MGIP(PLU)MRND-357LS-22-4-1999.